

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.01/81
SCHEDULED ON 17.04.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in (Para 4.06 of Handbook of Procedure 2015-2020).
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 01/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 17.04.2015 was actually held on 05.05.2015 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, Sr. D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri Gajraj Singh, Sr. D.O.	DHI
4	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5	Shri K.C. Raju, Deputy DGFT	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 2/11/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date: 2510003250 25.05.2011	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued by DIT on 22.11.2011 to the firm. A reminder has also sent to the firm on 21.05.2012. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .			

Case No.: 15/10/81-ALC2/2014	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00272/AM15/	RLA File :07/24/040/00070/AM13/	Lic.No/Date: 0710088940 15.06.2012	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued on 17.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .			

Case No.: 13/10/81-ALC2/2014	Party Name: SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00270/AM15/	RLA File :07/24/040/00174/AM13/	Lic.No/Date: 0710089685 13.07.2012	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written			

comments of DHI vide U.O. No. 3(131)/Sunn/Auto/2014-TSW(B) dated 02.09.2014 (copy Enclosed)

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 12/10/81-ALC2/2014	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00269/AM15/	RLA File :08/24/040/00168/AM13/	Lic.No/Date: 0810115143 14.09.2012	Defer Date: 02.06.2015
Decision : NC observed that the comments of DIPP vide U.O. No.12/221/2014-TSW/06 dated 15/10/2014 has been received. NC noted that a letter was issued to the firm on 30.3.2015 to produce of certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, since the subject AA is obtained for Deemed export, supply of goods to Oil India Limited for petroleum operations. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 02.06.2015.			

Case No.: 8/17/81-ALC2/2012	Party Name: GRAVITA INDIA LTD.,	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date: 1310041387 18.10.2012	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 02.06.2015.			

Case No.: 31/3/81-ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date: 0710093908 22.02.2013	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(89)/2012-TSW(B) dated 28.04.2014 (copy Enclosed)			

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

7	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date: 02.06.2015
Decision : NC observed that the case was under examination of DeitY . On DeitY's request a copy of the application has been sent on 01.05.2015 for examination. The case stands deferred to 02.06.2015.				

8	Case No.: 8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 02.06.2015
Decision : NC observed that the reply of the firm has been sent to DeitY on 01.05.2015 for examination. The case stands deferred to 02.06.2015				

9	Case No.: 6/10/81-ALC2/2014	Party Name:MEGHA ENGINEERING&INFRASTRUCTURES LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Rejected
	HQ File :01/81/050/00263/AM15/	RLA File :09/24/040/00629/AM13/	Lic.No/Date:0910055693 09.04.2013	
Decision : NC noted that firm has not replied to D/L dated 28.10.2014 reminder dated 17.12.2014 and final reminder dated 23.03.2015. Since no reply was received form firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

10	Case No.: 52/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2015	Status: Deferred
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		17.04.2015	
HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of MoEF for examination. A DO from DGFT has been sent to MoEF on 3.2.2015 to expedite the reply. NC decided to send a reminder to MoEF for reply. The case stands deferred to 02.06.2015			

Case No.: 17/10/81-ALC2/2014	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00274/AM15/	RLA File :05/23/040/00023/AM14/	Lic.No/Date:0510353099 03.05.2013	

Decision : The firm has stated that the case is relating to Physical Export. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/15 dated 18.02.2015 as under:-

1. Size of cables , their quantities and net export weight may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	1.6	914
4 C X 10 mm ²	2.4	2364
4 C X 16 mm ²	2.0	2432
4 C X 25 mm ²	6.0	8937
4 C X 35 mm ²	2.0	3919
4 C X 50 mm ²	3.0	8337
4 C X 70 mm ²	6.5	22909
4 C X 95 mm ²	5.0	22616
4 C X 120 mm ²	2.0	12110
4 C X 150 mm ²	2.5	17652
TOTAL	33	102190

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed

as 52117 Kgs. taking clue from Engineering Table 5.

3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.

4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No.:10/10/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Rejected
HQ File :01/81/050/00267/AM15/	RLA File :05/23/040/00031/AM14/	Lic.No/Date:0510354409 16.05.2013	

12 **Decision :** NC noted that firm has not replied to D/L dated 28.10.2014 reminder dated 17.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 41/10/81-ALC2/2014	Party Name: NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00298/AM15/	RLA File :04/24/040/00074/AM14/	Lic.No/Date: 0410147871 09.07.2013	Defer Date: 02.06.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW(13) dated 05.05.2015 as under:-

Reply submitted by the firm vide their letter dated 12.01.2015 has been perused and they may be asked to submit the following information:

1. Total quantity of export item at Sl. No. 2 in meters also in addition to its weight.
2. Total quantity of each import item at Sl. No. 1 to 5 in meters also in addition to their weights.
3. Difference in import items at Sl. No. 1 to 5 supported by their sizes (OD, WT)
4. Reason for requirement of 159 mm & 152 mm OD Pipes for the manufacture of export item at Sl. No. 1 which is of 168.3 mm OD.

The Committee also decided to check from the firm whether it is a case of Physical Export/

Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

14	Case No.: 5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date: 02.06.2015
Decision : NC observed that the case was under examination of DeitY. DeitY vide their letter No.W.27/9/2013-IPHW dated 18.02.2015 has stated that they have furnished the comments on the subject authorization. NC decided to send a request to DeitY to furnish a copy of the comments. The case stands deferred to 02.06.2015				

15	Case No.: 4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date: 02.06.2015
Decision : NC noted that the comments of MSME vide U.O. No.30(94)/14-ME dated 09.07.2014 has been received.NC observed that based on the MSME comments, the RA, Moradabad and the firm had been requested to furnish reply which is still awaited. NC decided to send reminder to RA, Moradabad and the firm to expedite the reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.				

16	Case No.: 45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
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HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date: 02.06.2015
Decision : NC observed that the comments of DIPP vide U.O. No.12/76/2014-TSW/33 dated 18.06.2014 has been received. NC noted that a letter was issued to the firm on 19.08.2014 to produce of certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, since the subject AA is obtained for Deemed export, supply of goods to Petroleum Sector. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 02.06.2015.			

Case No.:38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date: 02.06.2015
17	Decision : NC observed that the comments of DIPP vide U.O. No.12/97/2014-TSW/25 dated 23.07.2014 has been received from. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.		

Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	
18	Decision : NC noted that a letter was issued to the firm on 19.08.2014 to produce of certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, since the subject AA is obtained for Deemed export, supply of goods to Petroleum Sector. The firm vide letter dated 02.02.2015 has produced a certificate issued by Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas. Based on that NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No U.O. No.12/221/2014-TSW/37 dated 15.10.2014 as under:- 1. Coating Area of pipes at export product Sl.No. 2 may be specified as "50225 Sq. Meters" in addition to its length of 61566.2 Meters.		

2. Following may be suffixed with the description of export item at Sl. No. 2:
 “ 3LPP coated pipes of 2.5 mm thickness- 14404 Sq. Meters,
 3LPP coated pipes of 3.0 mm thickness- 19314 Sq. Meters,
 3LPP coated pipes of 3.5 mm thickness- 16507 Sq. Meters,
 CWC Weight: 9982 MT”
3. Words “ containing 13853 Kgs. of Monel Sheaths” may be suffixed with the description of export item at Sl. No. 3.
4. Words “ of relevant grade and thickness” may be added with the description of import item at Sl. No. 1.
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export product at Sl. No. 1.
6. Total quantities of import items at Sl. No. 6, 10, 11 & 14 to 18 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.976 MT taking clue from SION C-1291.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 13.109 MT taking clue from SION C-1291.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) may be allowed as applied for i.e. 159.72 MT taking clue from SIONs C-1290 & C-1291.
10. Quantities of import items at Sl. No. 10 & 11 may be allowed as 9 MT and 19 MT respectively.
11. Size of Wiremesh Roll (import item at Sl. No. 12) may be specified as “180 Meters x 7.5 inches” and quantity of this import item may be allowed as 3082 Rolls (132526 Kgs.).
12. Quantity of import item at Sl. No. 13 viz. Cement may be allowed as 1782 MT.
13. Word “Relevant” may be prefixed with the description of import item at Sl. No. 19 and its quantity may be allowed as 14546 Kgs. inclusive of 5 % wastage.
14. Quantities of import items at Sl. No. 20 & 21 may be allowed as 808 Nos. & 293 Nos. respectively on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

Case No.:46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	
Decision : NC noted that the firm vide letter dated 02.03.2015 has stated that the supplies against the AA are deemed export and supplies are against PAC issued by ONGC. The firm has also produced a certificate issued by Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas. Based on that NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/9/2015-TSW/31 dated 18.02.2015 as under: 1. Net weight of export item at Sl. No. 1 may be modified as 1058.518 MT. 2. Net weight of export items at Sl. No. 2 & 4 may be specified as 12398 MT & 38.377 MT respectively. 3. Words "9622.98 Meters" mentioned at the end of description of export item at Sl.No.2 may be deleted. 4. Following words may be suffixed with the description of export item at S. No. 2: i. "2.5 mm thk 3LPP Coating area: 407.4 Sq.mtrs. ii. 3.0 mm thk 3LPP Coating area: 12843.3 Sq.mtrs. iii. 3.5 mm thk 3LPP Coating area: 40714.3 Sq.mtrs. iv. CW Coating thickness: 30 mm v. Total Coating area: 53965 Sq. mtrs." 5. Thickness of "HSS coating" in export item at Sl. No. 3 may be specified as "2.5 mm". 6. Thickness of "Internal Epoxy coating " in export item at Sl. No. 3 may be specified as "1000 microns". 7. Words " All Grades All Sizes" given in the description of import item at Sl. No. 1 may be replaced with words "Relevant grade & thickness". 8. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export products at Sl. No. 1 and accordingly quantities of import items at Sl. No. 2 & 5 may be reduced as 4371.7 Kgs. & 1058 Nos. respectively. 9. Quantity of import items at Sl. No. 6 may be allowed as applied for. 10. Quantities of import items at Sl. No. 7 , 8 , 9 , 10 & 11 may be allowed as 34 MT, 15.64 MT, 175.4 MT, 7.726 MT& 13.4 MT respectively inclusive of 5% wastage. 11. Quantity of import items at Sl. No. 12 may be allowed as applied for inclusive of 5% wastage. 12. Quantity of import items at Sl. No. 13 may be allowed as 985 MT inclusive of 5% wastage as claimed by the firm. 13. Total quantities of import items at Sl. No. 14, 16 to 19 & 21 put together may be allowed within 6 % of FOB value of export items at Sl. No. 3.			

14. Quantity of import items at Sl. No. 15 may be allowed as 14 Nos.
15. Quantity of import items at Sl. No. 20 may be allowed as 18783 Litres inclusive of 5% wastage.
16. Word "Relevant" may be prefixed with the description of import item at Sl. No. 22 and its quantity may be allowed as 6040 Kgs. inclusive of 5% wastage.
17. Word "Relevant" may be prefixed with the description of import item at Sl. No. 23 and its quantity may be allowed as 1067 Nos. on net to net basis with a accountability clause.

RA may take suitable consequential action accordingly.

20	Case No.:14/10/81-ALC2/2014	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Rejected
	HQ File :01/81/050/00271/AM15/	RLA File :05/23/040/00311/AM14/	Lic.No/Date:0510371560 22.11.2013	
	Decision : NC noted that firm has not replied to D/L dated 28.10.2014 reminder dated 18.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

21	Case No.:22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date: 02.06.2015
	Decision : NC observed that DHI vide U.O. No. 3(146)/2014-TSW(B) dated 11.11.2014 has stated that the firm has requested to include 363 more inputs in the authorization in addition to 24 items covered in the subject authorization. The firm may therefore be advised to get amended subject authorization from licensing authority and furnish complete application along with justification of imported inputs for each export product/auxiliaries separately. In view of the above comments, NC decided to examine the case on file. The case stands deferred to 02.06.2015.			

22	Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date: 02.06.2015
	Decision : NC observed that the case is under examination of MoEF. A DO from DGFT has			

been sent to MoEF on 3.2.2015 for reply. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 02.06.2015.

23	Case No.:42/10/81-ALC2/2014	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00299/AM15/	RLA File :03/95/040/00860/AM14/	Lic.No/Date:0310768079 28.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/23 dated 05.05.2015 as under:-				
1. Net weight of export products may be specified as under: Shaded Pole Motor(1-3 Watt): 0.70 Kgs. Shaded Pole Motor(5 Watt): 1.10 Kgs. Shaded Pole Motor(7/10 Watt): 1.40 Kgs. Shaded Pole Motor(16 Watt): 1.90 Kgs. Shaded Pole Motor(25 Watt): 2.60 Kgs. Shaded Pole Motor(34 Watt): 2.90 Kgs.				
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 4, 5, 7 & 8.				
3. Quantities of import items at Sl. No 1, 2, 4, 5, 7 & 8 may be allowed on net to net basis as claimed by the firm.				
4. Quantities of import items from Sl. No 3, 6 & 9 to 15 may be allowed on net to net basis with accountability clause.				
The firm has stated that the case is relating to Physical Export.				
RA may take suitable consequential action accordingly.				

24	Case No.:10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of MoEF. A DO from DGFT has been sent to MoEF on 3.2.2015 for reply. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 02.06.2015				

25	Case No.:1/4/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS	Meet No/Date:1/81-ALC2/2015	Status:Deferred
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	INDIA LIMITED,	17.04.2015	
HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of C&PC. A DO from DGFT has been sent to C&PCF on 3.2.2015 for reply. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 02.06.2015			

Case No.:7/4/81-ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Rejected
HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014	
26	Decision : NC noted that firm has not replied to D/L dated 20.08.2014 reminder dated 18.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.:11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00148/AM15/	RLA File :02/24/040/00167/AM14/	Lic.No/Date:0210201846 31.03.2014	Defer Date: 02.06.2015
27	Decision : NC observed that the comments of DIPP vide U.O. No.12/76/2014-TSW/57 dated 18.06.2014 has been received. NC noted that a letter was issued to the firm on 19.08.2014 followed by a reminder on 11.05.2015 to produce of certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, since the subject AA is obtained for Deemed export, supply of goods to Petroleum Sector. The reply of the firm is still awaited. NC decided to send a final reminder to the firm to expedite the reply within a period of three weeks. The case stands deferred to 02.06.2015.		

Case No.:12/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date: 02.06.2015
28	Decision : NC observed that the comments of DIPP vide U.O. No.12/76/2014-TSW/58 dated 18.06.2014 has been received. NC noted that a letter was issued to the firm on 19.08.2014 to produce of certificate from a duly authorized officer of the Directorate General of Hydro		

Carbons in the Ministry of Petroleum and Natural Gas, since the subject AA is obtained for Deemed export, supply of goods to Petroleum Sector. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply within a period of three weeks.

The case stands deferred to 02.06.2015.

Case No.:3/4/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date: 02.06.2015
29			
Decision : NC observed that the comments of DHI vide U.O. No.3(68)/2014/TSW(B) dated 08.07.2014 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:9/7/81-ALC2/2014	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00201/AM15/	RLA File :03/95/040/00504/AM14/	Lic.No/Date:0310777050 04.04.2014	Defer Date: 02.06.2015
30			
Decision : NC observed that the comments of DIPP vide U.O. No.12/97/2014-TSW/45 dated 23.07.2014 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:20/10/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00277/AM15/	RLA File :31/83/040/00001/AM15/	Lic.No/Date:3110063479 11.04.2014	Defer Date: 02.06.2015
31			

Decision : NC noted that the reply of the firm was sent to C&PC on 4.03.2015. NC also noted that an amended reply of the firm received from RA Pune has also been sent to C&PC on 27.03.2015. The case stands deferred to 02.06.2015.

32	Case No.: 5/4/81-ALC2/2014	Party Name:AVDHOOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00142/AM15/	RLA File :31/83/040/00012/AM15/	Lic.No/Date:3110063515 16.04.2014	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of MSME. A DO from DGFT has been sent to MSME on 3.2.2015 for reply. NC decided to send a reminder to MSME to expedite the reply. The case stands deferred to 02.06.2015				

33	Case No.: 12/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00204/AM15/	RLA File :03/95/040/00691/AM14/	Lic.No/Date:0310778970 22.04.2014	Defer Date: 02.06.2015
Decision : NC observed that the reply of the firm has been referred to DIPP. The case stands deferred to 02.06.2015.				

34

Case No.:13/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00205/AM15/	RLA File :03/95/040/00982/AM14/	Lic.No/Date:0310778959 22.04.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/34 dated 05.05.2015 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 to 11 may be modified as under :

Sl. No.	Sizes of cables	Quantity	Net Weight
		(Kms.)	(MT)
1	Unarmoured PVC insulated Flexible Purpose Copper cables for 1100 V 1 Core X 6 Sq. mm 1 Core X 50 Sq. mm	9.060	1.550

2 Copper Cond. XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT

- (1) 3 Core X 4 Sq. mm(Armoured)
- (2) 12 Core X 2.5 Sq. mm(Armoured)
- (3) 1T X 0.9 SQ MM(Unarmoured)

2.700	1.529
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3 Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Coveredwith CU Tape PVC Sheathed Armoured Cables above 1.1 KV.

3 Core X 150 Sq. mm

0.550	4.989
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4 Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables up to 1100 V/LT.

1 PAIR X 1.5 Sq. mm

1 PAIR X 2.5 Sq. mm

8 PAIR X 2.5 Sq. mm

1 T X 1.5 Sq. mm

10 T X 1.5 Sq. mm

1 T X 2.5 Sq. mm

5 T X 2.5 Sq. mm

19.450	12.021
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5 Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables up to 1100 V/LT.

1 PAIR X 1.5 Sq. mm

5 PAIR X 1 Sq. mm

12 PAIR X 1 Sq. mm

10 PAIR X 1 Sq. mm

20 PAIR X 1 Sq. mm

8.880

5.671

- 6 Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Cables up to 1100 V/LT.

5 PAIR X 1 Sq. mm

1 PAIR X 1.5 Sq. mm

2 PAIR X 1 Sq. mm

1 PAIR X 1.5 Sq. mm

10 T X 2.5 Sq. mm

2 CORE X 2.5 Sq. mm

10 PAIR X 1 Sq. mm

20 PAIR X 1 Sq. mm

12 CORE X 2.5 Sq. mm

19 CORE X 2.5 Sq. mm

42.980

32.863

7. Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables up to 1100 V/LT.

1 PAIR X 1.5 Sq. mm

5 PAIR X 1 Sq. mm

12 PAIR X 2.5 Sq. mm

2 PAIR X 2.5 Sq. mm

34.39

8.776

8. Copper Cond. Covered With Glass Mica Tape & Water Swellable Tape XLPE Insulated HDPE Bedded PVC Sheathed Armoured Cables up to 1100 V/LT.

1 T X 1.5 SQ MM

10 T X 1.5 SQ MM

5 T X 1.5 SQ MM

5 PAIR X 1.5 SQ MM

1 PAIR X 1.5 SQ MM

1 T X 1.5 SQ MM

2 Core X 2.5 SQ MM

5 PAIR X 1.5 SQ MM

1 PAIR X 1.5 SQ MM

12 Core X 2.5 SQ MM

2 Core X 2.5 SQ MM

12 Core X 2.5 SQ MM

10 T X 1.5 SQ MM

12 Core X 2.5 SQ MM

16.595

32.854

9. Copper Cond. XLPE Insulated Covered with Water Swellable Tape HDPE Bedded PVC Sheathed Armoured Instrumentation Cables up to 1100 V/LT.

1 PAIR X 1.5 SQ MM

10 PAIR X 1.5 SQ MM

5 PAIR X 1.5 SQ MM

19.671

26.313

10. Copper Cond. Covered with Glass Mica tape XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT

(1) 7 CORE X 2.5 Sq. mm(Unarmoured)

(2) 10 PAIR X 1.5 SQ MM(Armoured)

1.000

1.010

11. Copper Cond. XLPE Insulated Covered with Water Swellable Tape HDPE Bedded PVC Sheathed Armoured Cables up to 1100 V/LT.

7 Core X 2.5 SQ MM

6.565

7.812

2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 11.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2 to 11.
4. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 3 & 8 to 11.
5. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 1 to 3 & 8 to 11.
6. Quantity of import item at S.No.5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4 to 7.
7. Quantity of import item at S.No.6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 3.
8. Quantity of import item at S.No.7 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 3.
9. Quantity of import item at S.No.8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1) , 2(2), 3 to 9, 10(2) and 11.
10. Quantity of import item at Sl.No. 9 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 8, 9 & 11.
11. Quantity of import item at Sl.No. 10 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 4, 6, 8 & 10.
12. Quantity of import item at S.No.11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 8, 9 & 11.

RA may take suitable consequential action accordingly.

Case No.:15/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00207/AM15/	RLA File :03/95/040/01045/AM14/	Lic.No/Date:0310778947 22.04.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/35 dated 05.05.2015 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 to 14 may be modified as under :

Sl. No.	Sizes of cables	Quantity	Net Weight
		(Kms.)	(MT)

1 TINNED COPPER CONDUCTOR

1 Core X 50 Sq mm

1 Core X 240 Sq mm

1 Core X 21.2 Sq mm

1 Core X 33.6 Sq mm

1 Core X 67.4 Sq mm

22.350

9.898

2 Copper Cond. Covered With Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured/Unarmoured Cables For 1100 V/LT.

- (1) 1 Core X 50 Sq mm
- (2) 1X4+1X4+1GX4 Sq. mm(Un-armoured)
- (3) 1 Core X 500 Sq mm(Un-armoured)
- (4) 4 Core X 4 Sq mm
- (5) 4 Core X 2.5 Sq mm
- (6) 3X10+1GX10 SQ MM
- (7) 3X16+1GX16 SQ MM
- (8) 3X25+1GX16 SQ MM
- (9) 3X35+1GX25 SQ MM
- (10) 3X70+1X35 SQ MM
- (11) 3X120+1GX70 SQ MM
- (12) 3X95+1GX50 SQ MM
- (13) 3X185+1GX95 SQ MM
- (14) 3x10+1x10+1GX1
- (15) 3X4+1X4+1GX4 SQ MM
- (16) 3X6+1X6+1GX6 SQ MM
- (17) 3X25+1X16+1G X1 SQ MM
- (18) 3X35+1X25+1GX2 SQ MM
- (19) 3X16+1X16+1GX1 SQ MM
- (20) 1X2.5+1X2.5+1GX2.5 SQ MM
- (21) 1X4+1X4+1GX4 SQ MM
- (22) 1X25+1X25+1GX2 SQ MM
- (23) 12 Core X 2.5 Sq mm
- (24) 3x50+1x25+1Gx2 sq mm
- (25) 24 CORE x 2.5 SQ MM(Un-armoured)
- (26) 1X10+1X10+1GX1 SQ MM
- (27) 7 CORE X 2.5 SQ MM

140.95 0	199.0985
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3 Copper Cond. ZHFR Insulated Unarmoured Cables For 1100 V/LT.

1 Core X 6 Sq mm

1 Core X 25 Sq mm

1 Core X 35 Sq mm

1 Core X 50 Sq mm

1 Core X 240 Sq mm

1 Core X 16 Sq mm

27.000	11.9325
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4 Copper Cond. XLPE Insulated Mica Tape ZHFR Sheathed Aluminium Wire Armoured Cables For 1100 V/LT.

(1) 1 Core X 500 Sq mm

(2) 1 Core X 300 Sq mm

8.200	32.4975
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5 Copper cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape, Glass Mica Tape Armoured / Unarmoured ZHFR Sheathed Cables above 1.1 KV.

(1) 3 CORE X120 SQ MM (Armoured)

(2) 1 CORE X240 SQ MM (Unarmoured)

5.930	34.1569
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6 Copper cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape, Glass Mica Tape Aluminium Round Wire Armoured ZHFR Sheathed Cables For above 1.1 KV.

1 CORE X 300 SQ MM

4.860	27.3132
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7 Copper Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables for above 1.1 KV.

3 CORE X 185 SQ MM

3 CORE X 95 SQ MM

3 CORE X 150 SQ MM

3 CORE X 185 SQ MM

13.350	106.065
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8

Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape Armoured PVC inner & MDPE outer Sheathed Cables for above 1.1 KV.

3 CORE X 120 SQ MM

8.500	42.500
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9

Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/Lt

12 CORE X 1.5 SQ MM

19 CORE X 1.5 SQ MM

19 CORE X 4 SQ MM

27 CORE X 1.5 SQ MM

42.000	33.83
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10

Copper Cond. XLPE Insulated PVC Sheathed G.I. Double Steel Tape Armoured Cables For 1100 V/Lt

2 X 4+ 4 sq mm

2x 2.5 + 2.5 sq mm

4 X 6 + 6 Sq mm

4 X 4 + 4 Sq mm

4 X 16 + 16 Sq mm

35.000	22.909
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11

Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape, PVC Sheathed Armored / Unarmoured Cables FOR Above 1.1 KV.

- (1) 3 CORE X 185 SQ MM(Armoured)
- (2) 1 Core X 70 Sq mm(Unarmoured)
- (3) 1 Core X 107.22 Sq mm(Unarmoured)
- (4) 1 Core X 120 Sq mm(Unarmoured)

11.625	30.04175
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12 Unarmoured PVC Insulated Flexible purpose copper cables upto 1100 volts.

1 Core X 35 Sq mm

1 Core X 70 Sq mm

4.000	1.73
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13 ACSR Aluminium Cond. XLPE Insulated Wrapped with PVC Tape, Cables for 1100 V/LT.

3X67.44+1X53.51 SQ MM

3X33.63+1X53.51 SQ MM

10.000	8.68
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14 Aluminium Messenger Cond. XLPE Insulated PVC Tape, Cables for 1100 V/LT.

3 Core X 35+1X50 SQ MM

3 Core X 70+1X50 SQ MM

3 Core X95+1X50 SQ MM

30.000	24.925
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2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 7, 9, 10 & 12.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2, 4 to 11, 13 & 14.
4. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2 to 6.
5. Quantity of import item at S.No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.5 to 8 & 11.
6. Quantity of import item at S.No.5 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 5 to 8 & 11.
7. Quantity of import item at S.No.6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1) , 2(4) to 2(24), 2(26), 2(27), 5(1), 7 to 9, 11(1) and 13.
8. Quantity of import item at S.No.7 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 4, 6, 8, 11, 13 & 14.
9. Quantity of import item at Sl.No. 8 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 2, 4,5 & 6.

- RA may take suitable consequential action accordingly.

Decision : NC noted that the firm vide letter No.JSL/UB/RRM/J/2014 dated 31.10.2014 has stated that the supplies against the AA are deemed export and supplies are against PAC issued by ONGC. The firm has also produced a certificate issued by Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas. Based on that NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/9/2015-TSW/53 dated 18.02.2015 as under:

- 36

- 51.375 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 3.
11. Quantities of import items at Sl. No. 13, 14, 15 & 16 may be allowed as 204 Kgs., 247 Kgs., 39.5 Kgs. & 49 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 3.
 12. Words “ of relevant grade and thickness 1 ” may be added with the description of import item at Sl. No. 17.
 13. Quantity of import item at Sl. No. 17 may be allowed as applied for i.e. 3289.268 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 4.
 14. Quantity of import item at Sl. No. 18 may be allowed as 544 sets on net to net basis with accountability clause.
 15. Quantities of import items at Sl. No. 19, 20, 21 & 22 may be allowed as 13062.2 Kgs., 15813.8 Kgs., 2530.2 Kgs. & 3160 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 4.
 16. Words “ of relevant grade and thickness 0.625 ” may be added with the description of import item at Sl. No. 23.
 17. Quantity of import item at Sl. No. 23 may be allowed as applied for i.e. 20461.37 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 5.
 18. Quantity of import item at Sl. No. 24 may be allowed as 8105 sets on net to net basis with accountability clause.
 19. Quantities of import items at Sl. No. 25, 26, 27 & 28 may be allowed as 81255 Kgs., 98372 Kgs., 15739 Kgs. & 19674 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 5.
 20. Words “ of relevant grade and thickness 0.625 ” may be added with the description of import item at Sl. No. 29.
 21. Quantity of import item at Sl. No. 29 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 6.
 22. Quantities of import items at Sl. No. 30, 31, 32 & 33 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 6.
 23. Words “ of relevant grade and thickness 0.625 ” may be added with the description of import item at Sl. No. 34.
 24. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 7.
 25. Quantities of import items at Sl. No. 35, 36, 37 & 38 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 7.
 26. Words “ of relevant grade and thickness 0.625 ” may be added with the description of import item at Sl. No. 9.
 27. Quantity of import item at Sl. No. 39 may be allowed as applied for i.e.

	20.036 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 8.
	28. Quantities of import items at Sl. No. 40, 41, 42 & 43 may be allowed as 79.6 Kgs., 96.3 Kgs., 15.4 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 8.
	29. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 44.
	30. Quantity of import item at Sl. No. 44 may be allowed as applied for i.e. 64.116 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 9.
	31. Quantities of import items at Sl. No. 45, 46, 47 & 48 may be allowed as 254.6 Kgs., 308.2 Kgs., 49.3 Kgs. & 62 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 9.
	32. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 49.
	33. Quantity of import item at Sl. No. 49 may be allowed as applied for i.e. 15.172 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 10.
	34. Quantities of import items at Sl. No. 50, 51, 52 & 53 may be allowed as 59.7 Kgs., 72.2 Kgs., 11.6 Kgs. & 14 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 10.
	RA may take suitable consequential action accordingly.

	Case No.:21/10/81-ALC2/2014	Party Name:GAMESA WIND TURBINES P.LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Rejected
	HQ File :01/81/050/00278/AM15/	RLA File :04/24/040/00004/AM15/	Lic.No/Date:0410157311 22.04.2014	
37	Decision : NC noted that firm has not replied to D/L dated 28.10.2014 reminder dated 18.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

	Case No.:16/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00208/AM15/	RLA File :03/95/040/00061/AM15/	Lic.No/Date:0310779436 25.04.2014	
38	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/38 dated 05.05.2015 as under:-			

1. Description, quantity and Net weight of export products at Sl. No. 1 to 12 may be modified as under :

Sl. No.	Sizes of cables	Quantity	Net Weight
		(Kms.)	(MT)

1 Cat Cables Solid Bare Copper Cond. HDPE Insulated PVC Sheathed Cables

CAT-6

91.500	3.784
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2 Unarmoured PVC insulated Flexible Purpose Copper cables for 1100 V/Lt

2 Core X 0.75 Sq. mm

1 Core X 1.31 Sq. mm

1 Core X 0.81 Sq. mm

1 Core X 2.07 Sq. mm

4 Core X 2.5 Sq. mm

249.528	7.332
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3 Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables up to 1100 V/LT.

1 Pair X 16+20 AWG

1 Pair X 18+20 AWG

12 Pair X 16+18 AWG

4 Pair X 16+20 AWG

1 Q X 16+20 AWG

36.000	3.646
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4 Stranded Non-Compact Copper Conductor

1 Core X 33.6 Sq mm

1 Core X 67.4 Sq mm

1 Core X 8.4 Sq mm

15.000

5.979

- 5 Flexible Copper Cond. Polyester Tape Elastomeric HOFR Insulated Welding Cables For 1100 V/Lt.

1 x 33.6 AWG

1 x 67.4 AWG

1 x 53.4 AWG

6.000

3.789

- 6 Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape ZHFR Sheathed Aluminium Wire Armoured Cables above 1.1 KV

1 CORE X 120 SQ MM

2.000

3.760

- 7 Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape ZHFR Sheathed Armoured Cables above 1.1 KV

3 CORE X 150 SQ MM

3 CORE X 300 SQ MM

5.000

55.570

- 8 Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables For 1100 V/LT

2 CORE X 1.5 SQ MM

21.000

4.620

- 9 Unarmoured PVC insulated Flexible Purpose Aluminium cables for 1100 V/Lt

1 Core X 35 Sq. mm

0.500

0.214

10 Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/LT.

4 CORE X 6 SQ MM

3 CORE X 2.5 SQ MM

1 CORE X 1.5 SQ MM

49.000	16.900
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11 Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape PVC Sheathed Armoured Cables above 1.1 KV

3 CORE X 70 SQ MM

3.000	16.260
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12 Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape PVC Sheathed Armoured Cables above 1.1 KV

3 CORE X 95 SQ MM

4.000	18.760
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2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 8,10 & 11.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6 to 8, 10 to 12.
4. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6 to 8.
5. Quantity of import item at S.No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6, 7, 11 & 12.
6. Quantity of import item at S.No.5 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 6, 7, 11 & 12.
7. Quantity of import item at S.No.6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 7, 8, 10 to 12.
8. Quantity of import item at S.No.7 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 9 & 12.
9. Quantity of import item at S.No. 8 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 2, 3, 9 to 12.
10. Quantity of import item at S.No. 9 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 2, 3, 9 to 12.
11. Quantity of import item at S.No. 10 i.e. Polydiemme Compound may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 5.
12. Quantity of import item at S.No. 11 i.e. HDPE Compound may be allowed

as 1.05 Kgs./Kg. content in the export products at S.No. 1.

RA may take suitable consequential action accordingly.

39	Case No.:3/7/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00195/AM15/	RLA File :04/24/040/00014/AM15/	Lic.No/Date:0410157764 08.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(98)/WT/R.Power/2014-TSW(B)/85 dated 19.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

40	Case No.:4/7/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of DHI. A DO from DGFT has been sent to DHI on 3.2.2015 for reply. NC decided to send a reminder to DHI to expedite the reply. The case stands deferred to 02.06.2015.				

41	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 02.06.2015
Decision : NC observed that the case was under examination of MSME. The representative of MSME stated that the case does not pertain to them. NC therefore, decided to send the case to Mines for examination. The case stands deferred to 02.06.2015.				

42	Case No.:56/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00313/AM15/	RLA File :13/24/040/00014/AM15/	Lic.No/Date:1310047400 17.06.2014	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued on 18.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/				

Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .

43	Case No.: 2/10/81-ALC2/2014	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00259/AM15/	RLA File :05/24/040/00137/AM15/	Lic.No/Date:0510388801 19.06.2014	Defer Date: 02.06.2015
	Decision :NC observed that the case has been referred to DIPP. The case stands deferred to 02.06.2015 .			

44	Case No.: 39/10/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00296/AM15/	RLA File :07/24/040/00082/AM15/	Lic.No/Date:0710105419 26.06.2014	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(21)/15-ME dated 05.05.2015(copy Enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

45	Case No.: 46/10/81-ALC2/2014	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00303/AM15/	RLA File :03/95/040/00265/AM15/	Lic.No/Date:0310786269 02.07.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(236)/14-ME dated 06.01.2015 (copy enclosed).			

RA may take suitable consequential action accordingly.

46	Case No.: 29/10/81-ALC2/2014	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00286/AM15/	RLA File :05/23/040/00149/AM15/	Lic.No/Date:0510389353 04.07.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(145)/2014-TSW(B)/102 dated 24.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

47	Case No.: 45/10/81-ALC2/2014	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00302/AM15/	RLA File :03/95/040/00210/AM15/	Lic.No/Date:0310786532 08.07.2014	Defer Date: 02.06.2015
Decision : NC noted that the reply of the firm has been referred to MSME on 8.4.2015. The case stands deferred to 02.06.2015.				

48	Case No.: 31/10/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Rejected
	HQ File :01/81/050/00288/AM15/	RLA File :05/23/040/00143/AM15/	Lic.No/Date:0510389637 11.07.2014	
Decision : NC noted that firm has not replied to D/L dated 28.10.2014 reminder dated 18.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

49	Case No.: 32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP (Chem.) vide U.O. No. 7/105/2015-TSW/129 dated 30.04.2014 (copy Enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project				

Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 40/10/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00297/AM15/	RLA File :04/24/040/00089/AM15/	Lic.No/Date: 0410158978 15.07.2014	Defer Date: 02.06.2015
Decision : NC observed that the comments of DHI dated 22.08.2014 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 53/10/81-ALC2/2014	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00310/AM15/	RLA File :11/24/040/00002/AM15/	Lic.No/Date: 1110028050 15.07.2014	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued on 18.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .			

52	Case No.:28/10/81-ALC2/2014	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Rejected
	HQ File :01/81/050/00285/AM15/	RLA File :05/23/040/00246/AM14/	Lic.No/Date:0510389765 17.07.2014	
Decision : NC noted that firm has not replied to D/L dated 04.12.2014 reminder dated 18.12.2014 and final reminder dated 23.03.2015. Since no reply was received from firm despite repeated reminders, the committee decided to Reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

53	Case No.:30/10/81-ALC2/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date: 02.06.2015
Decision : NC observed that the case is under examination of C&PC. A DO from DGFT has been sent to C&PC on 3.2.2015 for reply. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 02.06.2015.				

54	Case No.:39/13/81-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00455/AM15/	RLA File :04/24/040/00090/AM15/	Lic.No/Date:0410159061 22.07.2014	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(56)/2015-TSW(B)/106 dated 10.03.2014 (copy Enclosed)				
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.				

55	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0210204856	Defer Date:

:01/81/050/00441/AM15/	:02/24/040/00090/AM15/	25.08.2014	02.06.2015
Decision : NC noted that a Deficiency letter was issued to the firm on 5.3.2015 As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:3/13/81-ALC2/2014	Party Name:KRISHNA MINING TOOLS PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00419/AM15/	RLA File :02/24/040/00108/AM15/	Lic.No/Date:0210204884 29.08.2014	Defer Date: 02.06.2015
56	Decision : NC noted that Deficiency letter was issued on 19.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .		

Case No.:2/13/81-ALC2/2014	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00418/AM15/	RLA File :02/24/040/00123/AM15/	Lic.No/Date:0210204981 15.09.2014	Defer Date: 02.06.2015
57	Decision : NC noted that Deficiency letter was issued on 19.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project		

Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .

Case No.: 26/13/81-ALC2/2014	Party Name: JAINSON CABLES INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00442/AM15/	RLA File :08/24/040/00002/AM15/	Lic.No/Date: 0810133370 17.09.2014	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued on 19.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .			

Case No.: 18/13/81-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00434/AM15/	RLA File :05/24/040/00274/AM15/	Lic.No/Date: 0510391221 18.09.2014	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/59 dated 05.05.2015 as under:- Reply submitted by the firm vide their letter dated 25.12.2014 has been perused which is not complete and they may be asked to submit the following information: 1. For net weight of components to be manufactured from import items at Sl. No.1 to 8, details of components with net weights thereof may be indicated. 2. Detailed calculations for the length of import items at Sl. No. 1 to 8, supported by length and number of pipes in the export products			

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:15/13/81-ALC2/2014	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00431/AM15/	RLA File :34/24/040/00159/AM15/	Lic.No/Date:3410040575 24.09.2014	Defer Date: 02.06.2015

60 **Decision :** NC observed that the comments of DIPP vide U.O. No.12/9/2015-TSW/85 dated 18/02/2015 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	Defer Date: 02.06.2015

Case No.:17/13/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00433/AM15/	RLA File :07/24/040/00220/AM15/	Lic.No/Date:0710106744 24.09.2014	

62 **Decision :** NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(38)/2014-IPHW dated 16.04.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Case No.:8/13/81-ALC2/2014	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00424/AM15/	RLA File :05/23/040/00273/AM15/	Lic.No/Date:0510391350 25.09.2014	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide ID No. 30(224)/2014-ME dated 05.03.2015 (copy enclosed)			
63 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:10/13/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date: 02.06.2015
64 Decision : NC noted that a Deficiency letter was issued to the firm on 5.3.2015 As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
65 HQ File :01/81/050/00421/AM15/	RLA File :10/24/040/00058/AM15/	Lic.No/Date:1010058810 26.09.2014	Defer Date: 02.06.2015
Decision :NC observed that the case has been referred to MSME on 1.5.2015. The case stands			

deferred to 02.06.2015.

66	Case No.:7/13/81-ALC2/2014	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00423/AM15/	RLA File :05/23/040/00287/AM15/	Lic.No/Date:0510391364 26.09.2014	Defer Date: 02.06.2015
Decision : NC observed that the reply of the firm has been referred to DeitY on 22.04.2015. The case stands deferred to 02.06.2015.				

67	Case No.:11/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00427/AM15/	RLA File :05/23/040/00263/AM15/	Lic.No/Date:0510391365 26.09.2014	Defer Date: 02.06.2015
Decision : NC noted that Deficiency letter was issued on 19.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .				

68	Case No.:27/13/81-ALC2/2014	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00443/AM15/	RLA File :32/24/040/00013/AM15/	Lic.No/Date:3210077257 26.09.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(225)/2014-ME dated 05.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

69	Case No.:40/13/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
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HQ File :01/81/050/00456/AM15/	RLA File :08/24/040/00244/AM15/	Lic.No/Date:0810133502 07.10.2014	Defer Date: 02.06.2015
Decision : NC noted that a Deficiency letter was issued to the firm on 5.3.2015 As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 38/13/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00454/AM15/	RLA File :05/24/040/00295/AM15/	Lic.No/Date:0510391541 10.10.2014	Defer Date: 02.06.2015
70 Decision : NC noted that a Deficiency letter was issued to the firm on 5.3.2015 As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 12/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00428/AM15/	RLA File :05/23/040/00300/AM15/	Lic.No/Date:0510391610 16.10.2014	Defer Date: 02.06.2015
71 Decision : NC noted that Deficiency letter was issued on 19.12.2014 to the firm. A reminder has also sent to the firm on 05.03.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days' time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project			

Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015 .

72	Case No.: 7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to C&PC on 13.1.2015. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 02.06.2015.				

73	Case No.: 10/16/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00535/AM15/	RLA File :11/24/040/00008/AM15/	Lic.No/Date:1110028105 05.11.2014	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DHI on 13.1.2015. NC decided to send a reminder to DHI to expedite the reply. The case stands deferred to 02.06.2015.				

74	Case No.: 1/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00526/AM15/	RLA File :31/83/040/00181/AM15/	Lic.No/Date:3110065047 12.11.2014	Defer Date: 02.06.2015
Decision : NC observed that DHI vide U.O. No. 3(10)/2015/TSW(B)/42 dated 21.01.2015 has given comments. NC also observed that the firm was requested vide letter dated 05.05.2015 to furnish information regarding whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The reply of the firm is still awaited. Hence NC decided to send a reminder to the firm to furnish the requisite information at the earliest. The case stands deferred to 02.06.2015.				

75	Case No.: 2/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110065048	Defer Date:

:01/81/050/00527/AM15/	:31/83/040/00180/AM15/	12.11.2014	02.06.2015
Decision : NC observed that DHI vide U.O. No. 3(3)/2015/TSW(B)/16 dated 09.01.2015 has given comments. NC also observed that the firm was requested vide letter dated 05.05.2015 to furnish information regarding whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The reply of the firm is still awaited. Hence NC decided to send a reminder to the firm to furnish the requisite information at the earliest. The case stands deferred to 02.06.2015.			

Case No.: 3/16/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00528/AM15/	RLA File :31/83/040/00179/AM15/	Lic.No/Date:3110065049 12.11.2014	Defer Date: 02.06.2015
76	Decision : NC observed that DHI vide U.O. No. 3(12)/2015/TSW(B)/43 dated 21.01.2015 has given comments. NC also observed that the firm was requested vide letter dated 05.05.2015 to furnish information regarding whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The reply of the firm is still awaited. Hence NC decided to send a reminder to the firm to furnish the requisite information at the earliest. The case stands deferred to 02.06.2015.		

Case No.: 4/16/81-ALC2/2014	Party Name:QUALITY POWER ELECTRICAL EQUIPMENTS PVT.LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00529/AM15/	RLA File :31/83/040/00165/AM15/	Lic.No/Date:3110065052 12.11.2014	Defer Date: 02.06.2015
77	Decision : NC observed that the case has been referred to DHI on 5.5.2015. The case stands deferred to 02.06.2015.		

Case No.: 5/16/81-ALC2/2014	Party Name:ROLLWELL FORGE PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00530/AM15/	RLA File :24/24/040/00015/AM15/	Lic.No/Date:2410041622 12.11.2014	Defer Date: 02.06.2015
78	Decision : NC observed that the case has been referred to DIPP. NC decided to send a copy of application of the firm to DIPP. The case stands deferred to 02.06.2015.		

Case No.: 9/16/81-ALC2/2014	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
79			

HQ File :01/81/050/00534/AM15/	RLA File :04/24/040/00290/AM14/	Lic.No/Date:0410159729 13.11.2014	Defer Date: 02.06.2015
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Decision : NC observed that the comments of DIPP vide U.O. No.12/9/2015-TSW/108 dated 18.02.2015 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 8/16/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00533/AM15/	RLA File :05/24/040/00361/AM15/	Lic.No/Date:0510391991 14.11.2014	
80	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/80 dated 05.05.2015 as under:- Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.		

Case No.: 7/1/81- ALC2/2015	Party Name:MEGHA ENGINEERING&INFRASTRUCTURES LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferre
HQ File :01/81/050/00007/AM16/	RLA File :09/24/040/00480/AM15/	Lic.No/Date:0910061415 19.12.2014	Defer Date: 02.06.2015
81	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/81 dated 05.05.2015 as under:- - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. - Detailed calculations for the quantities of import items. - Requirement of lining materials, supported by lining thicknesses and lining weights in the export products with wastages claimed at each stage of manufacture.		

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 21/1/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(106)/2015/TSW(B) dated 24.04.2015 (copy enclosed).			
82	The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.		

Case No.: 6/16/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00531/AM15/	RLA File :03/95/040/00808/AM15/	Lic.No/Date:0310792425 29.12.2014	
83	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/83 dated 05.05.2015 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. 2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626. RA may take suitable consequential action accordingly.		

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Case No.: 25/1/81-ALC2/2015	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00025/AM16/	RLA File :03/95/040/00436/AM15/	Lic.No/Date: 0310792834 12.01.2015	Defer Date: 02.06.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/84 dated 05.05.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 27/1/81-ALC2/2015	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00027/AM16/	RLA File :03/95/040/00364/AM15/	Lic.No/Date: 0310792832 12.01.2015	Defer Date: 02.06.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/85 dated 05.05.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/

Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 56/1/81-ALC2/2015	Party Name: MADHAV COPPER PVT. LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00056/AM16/	RLA File :24/21/040/00112/AM15/	Lic.No/Date: 2410041656 13.01.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/86 dated 05.05.2015 as under:-			
86 - Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise. - Difference in export item(s) and import item supported by manufacturing operations involved.			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 24/1/81-ALC2/2015	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00024/AM16/	RLA File :03/95/040/00678/AM15/	Lic.No/Date: 0310792915 14.01.2015	Defer Date: 02.06.2015
Decision : : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/87 dated 05.05.2015 as under:-			
87 - Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each Cable			

4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

	Case No.: 13/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00013/AM16/	RLA File :09/24/040/00533/AM15/	Lic.No/Date:0910061536 16.01.2015	
88	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(109)/2015-TSW/191 dated 24.04.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.: 17/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00017/AM16/	RLA File :09/24/040/00515/AM15/	Lic.No/Date:0910061535 16.01.2015	Defer Date: 02.06.2015
89	Decision : NC observed that the case was referred to DIPP on 16.03.2015. NC noted that the case does not pertain to DIPP and decided to send the case to DHI for comments. The case stands deferred to 02.06.2015.			

	Case No.: 28/1/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00028/AM16/	RLA File :03/95/040/00660/AM15/	Lic.No/Date:0310792968 16.01.2015	Defer Date: 02.06.2015
90	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/90 dated 05.05.2015 as under:-			

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:29/1/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deffered
HQ File :01/81/050/00029/AM16/	RLA File :03/95/040/00328/AM15/	Lic.No/Date:0310792967 16.01.2015	Defer Date: 02.06.2015

Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/91 dated 05.05.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:30/1/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00030/AM16/	RLA File :03/95/040/00797/AM15/	Lic.No/Date:0310792966 16.01.2015	Defer Date: 02.06.2015
Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/92 dated 05.05.2015 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:32/1/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00032/AM16/	RLA File :03/95/040/00589/AM15/	Lic.No/Date:0310792969 16.01.2015	Defer Date: 02.06.2015
Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/93 dated 05.05.2015 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:72/1/81-ALC2/2015	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00072/AM16/	RLA File :03/95/040/00876/AM15/	Lic.No/Date:0310793079 19.01.2015	
94			
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/94 dated 05.05.2015 as under:-			
1. Words "other than rectangular/square shape & containing 75000 Kgs. of Cold Rolled Stainless Steel Nickel J1 quality " may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 97500 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.			
RA may take suitable consequential action accordingly.			

Case No.:74/1/81-ALC2/2015	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00677/AM15/	RLA File :07/24/040/00376/AM15/	Lic.No/Date:0710107472 20.01.2015	Defer Date: 02.06.2015
95			
Decision: NC observed that the case was referred to DIPP on 1.5.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MoS for comments. The case stands deferred to 02.06.2015.			

Case No.:22/1/81-ALC2/2015	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00022/AM16/	RLA File :03/94/040/00910/AM15/	Lic.No/Date:0310793127 20.01.2015	Defer Date: 02.06.2015
96			
Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP as under:-			

1. SDL 3,4,5 & 11

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 02.06.2015
97 Decision: NC observed that the case was referred to DIPP on 10.4.2015. NC noted that the case does not pertain to DIPP and decided to send the case to C&PC for comments. The case stands deferred to 02.06.2015.			

Case No.:1/1/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00001/AM16/	RLA File :56/24/040/00045/AM15/	Lic.No/Date:5610004520 21.01.2015	Defer Date: 02.06.2015
Decision :NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(5)/2015-TD dated 25.03.2015 (copy enclosed).			
98 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

99 Case No.:26/1/81-ALC2/2015	Party Name:POLYCAB	Meet No/Date:1/81-	Status:Deferred
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	WIRES PVT.LTD.	ALC2/2015 17.04.2015	
HQ File :01/81/050/00026/AM16/	RLA File :03/95/040/00883/AM15/	Lic.No/Date:0310793172 21.01.2015	Defer Date: 02.06.2015
Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/99 dated 05.05.2015 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

100	Case No.: 59/1/81-ALC2/2015	Party Name:ASCENT NETWORKS PVT.LTD,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Closed
	HQ File :01/81/050/00059/AM16/	RLA File :03/94/040/00903/AM15/	Lic.No/Date:0310793146 21.01.2015	
	Decision: NC noted that RA, Mumbai vide letter No.03/94/00903/AM15/113. dated 21.01.2015 has as informed that the above mentioned AA has been issued on net to net basis with accountability clause as per general note 4 of SION for Engineering products. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly. RA may take suitable consequential action accordingly.			

101	Case No.: 19/1/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310793191	Defer Date:

:01/81/050/00019/AM16/	:03/95/040/00204/AM15/	22.01.2015	02.06.2015
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Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/101 dated 05.05.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 31/1/81-ALC2/2015	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00031/AM16/	RLA File :03/95/040/00503/AM15/	Lic.No/Date: 0310793198 22.01.2015	Defer Date: 02.06.2015

Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/102 dated 05.05.2015 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Details of import item at Sl. No. 11 namely, Polidienne Compound and its specific use in the export products.
6. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence

number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

103	Case No.:69/1/81-ALC2/2015	Party Name:ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00069/AM16/	RLA File :03/94/040/00919/AM15/	Lic.No/Date:0310793389 29.01.2015	
Decision : NC decided to ratify the norms of above AA as per GN-4 for Engineering products based on written comments of DIPP vide U.O. No. 12/49/2015-TSW/103 dated 05.05.2015 RA may take suitable consequential action accordingly.				

104	Case No.:47/1/81-ALC2/2015	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00047/AM16/	RLA File :03/94/040/01032/AM15/	Lic.No/Date:0310793498 02.02.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/104 dated 05.05.2015 as under:-				
1. Difference in export item namely, "Copper Rods" and import item namely, Continuous Cast Copper Wire Rods supported by manufacturing operations involved. 2. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.				
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.				

105	Case No.:48/1/81-ALC2/2015	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00048/AM16/	RLA File :03/94/040/01031/AM15/	Lic.No/Date:0310793497 02.02.2015	Defer Date: 02.06.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/105 dated 05.05.2015 as under:-

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Justification for manufacture of "Copper Sheets" from "Continuous Cast Copper Wire Rods" supported by manufacturing operations involved.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

106	Case No.: 16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case has been referred to DHI on 16.03.2015. The case stands deferred to 02.06.2015.			

107	Case No.: 49/1/81-ALC2/2015	Party Name:ANIK INDUSTRIES LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00049/AM16/	RLA File :03/94/040/00611/AM15/	Lic.No/Date:0310793582 04.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 10.04.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MoS for comments. The case stands deferred to 02.06.2015.			

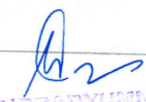
108	Case No.: 61/1/81-ALC2/2015	Party Name:POSCO ELECTRICAL STEEL INDIA PVT. LTD.,	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00061/AM16/	RLA File :03/95/040/00846/AM15/	Lic.No/Date:0310793590 04.02.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MoS			

vide U.O. No. 2(12)/2014-TW dated 28.04.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Case No.:12/1/81-ALC2/2015	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date: 0510393095 05.02.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(10)/15-ME dated 17.04.2015 (copy enclosed). 109 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.:60/1/81-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00060/AM16/	RLA File :03/95/040/00851/AM15/	Lic.No/Date: 0310793682 06.02.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/110 dated 05.05.2015 as under:- 110 - Net empty weight of export product 1 may be specified as 762.364 MT. - Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export product. - Quantity of import item at Sl. No. 1 may be allowed 1.0392 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed 1.03 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 129108 Kgs. as 1.05 Kgs./Kg. content in the export product. - Quantity of import item at Sl. No. 4 may be allowed as 72392 Kgs. as 1.03 Kgs./Kg. content in the export product.			


PRADYUMNA GAHU
 Joint Export Control Officer
 Foreign Trade Development Officer
 Joint Export Control Officer
 Directorate General of Foreign Trade
 Government of India
 New Delhi

RA may take suitable consequential action accordingly.

111	Case No.: 73/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00676/AM15/	RLA File :09/24/040/00620/AM15/	Lic.No/Date: 0910061604 11.02.2015	Defer Date: 02.06.2015

Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 02.06.2015.

	Case No.: 6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date: 0710107598 11.02.2015	Defer Date: 02.06.2015

112 **Decision :** NC noted that a Deficiency letter was issued to the firm on 7.4.2015 As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

	Case No.: 3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date: 0710107605 12.02.2015	Defer Date: 02.06.2015

113 **Decision :** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(81)/2015/TSW(B)/153 dated 07.04.2015 (copy enclosed).

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under

Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 11/1/81-ALC2/2015	Party Name: JMW INDIA (P) LTD.	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00011/AM16/	RLA File :05/23/040/00516/AM15/	Lic.No/Date: 0510393172 12.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the comments of DIPP vide U.O. No.12/49/2015-TSW/114 dated 05.05.2015 has been received. However, the firm has not cleared whether the case is a Physical Export or Deemed Export. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 62/1/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00062/AM16/	RLA File :03/94/040/00934/AM15/	Lic.No/Date: 0310793855 12.02.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/115 dated 05.05.2015 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be			

manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.:63/1/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
HQ File :01/81/050/00063/AM16/	RLA File :03/94/040/01044/AM15/	Lic.No/Date:0310793854 12.02.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/116 dated 05.05.2015 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

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Case No.:8/1/81-ALC2/2015	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00008/AM16/	RLA File :05/23/040/00507/AM15/	Lic.No/Date:0510393195 13.02.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/117 dated 05.05.2015 as under:- Taking clue from SIONs C-1196 & C-1197, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 Kgs./kg. content in the export item.			

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RA may take suitable consequential action accordingly.

118	Case No.: 9/1/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00009/AM16/	RLA File :05/23/040/00509/AM15/	Lic.No/Date:0510393185 13.02.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/118 dated 05.05.2015 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Thickness of 3LPE coating and FBE coating in export item at Sl. No. 1 3. Detailed calculations/basis for the quantities of import items at Sl. No. 6, 7, 8 & 10, supported by coating/lining thicknesses and coating/lining areas in the export product at Sl No. 1 and wastages claimed at each stage of manufacture. 4. Specific use of import item at Sl. No. 9(Phenolic primer) and detailed calculations/basis for its quantity. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

119	Case No.: 10/1/81-ALC2/2015	Party Name:CMR-TOYOTSU ALUMINIUM INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00010/AM16/	RLA File :05/23/040/00498/AM15/	Lic.No/Date:0510393188 13.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 16.03.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MSME for comments. The case stands deferred to 02.06.2015.			

120	Case No.: 15/1/81-ALC2/2015	Party Name:FCI OEN	Meet No/Date:1/81-	Status: Deferred
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	CONNECTORS LIMITED	ALC2/2015 17.04.2015	
HQ File :01/81/050/00015/AM16/	RLA File :10/24/040/00097/AM15/	Lic.No/Date:1010059021 13.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DeitY on 16.03.2015. NC decided to send a reminder to DeitY to expedite the reply. The case stands deferred to 02.06.2015.			

121	Case No.: 58/1/81-ALC2/2015	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Closed
	HQ File :01/81/050/00058/AM16/	RLA File :03/95/040/00965/AM15/	Lic.No/Date:0310793899 16.02.2015	
	Decision : NC noted that RA, Mumbai vide letter No.03/95/0040/965/AM15/127. dated 16.02.2015 has as informed that the above mentioned AA has been issued on repeat basis. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

122	Case No.: 66/1/81-ALC2/2015	Party Name:ZENIUM CABLES LTD.,	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00066/AM16/	RLA File :03/95/040/00953/AM15/	Lic.No/Date:0310793900 16.02.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/122 dated 05.05.2015 as under:- 1. Voltage rating of cables. 2. Length of cables in addition to their weights 3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG			

licence. The case stands deferred to 02.06.2015.

123	Case No.: 54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to C&PC on 13.04.2015. The case stands deferred to 02.06.2015.				

124	Case No.: 71/1/81-ALC2/2015	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:1/81- ALC2/2015 17.04.2015	Closed
	HQ File :01/81/050/00071/AM16/	RLA File :03/95/040/00864/AM15/	Lic.No/Date:0310793935 18.02.2015	
Decision : NC noted that RA, Mumbai vide letter No.03/95/040/00864/AM15/128. dated 18.02.2015 has as informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

125	Case No.: 2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the case was referred to DIPP on 16.03.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MSME for comments. The case stands deferred to 02.06.2015.				

126	Case No.: 14/1/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00014/AM16/	RLA File :05/23/040/00521/AM15/	Lic.No/Date:0510393269 19.02.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/126 dated 05.05.2015 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 102000 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 103000 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184				

and C-1189.

RA may take suitable consequential action accordingly.

127	Case No.:18/1/81-ALC2/2015	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00018/AM16/	RLA File :04/24/040/00257/AM15/	Lic.No/Date:0410160173 19.02.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/127 dated 05.05.2015 as under:- 1. Specifications of export products with size/specifications and quantities thereof in Kgs. & meters. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.			
	The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

128	Case No.:4/1/81-ALC2/2015	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00004/AM16/	RLA File :05/24/040/00557/AM15/	Lic.No/Date:0510393330 20.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 16.03.2015. NC decided to send a copy of the application to DIPP for comments. The case stands deferred to 02.06.2015.			

129	Case No.:50/1/81-ALC2/2015	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00050/AM16/	RLA File :03/94/040/01038/AM15/	Lic.No/Date:0310794030 20.02.2015	Defer Date: 02.06.2015

Decision : NC observed that the case was referred to DHI on 10.04.2015. NC noted that the case does not pertain to DHI and decided to send the case to MoS for comments. The case stands deferred to 02.06.2015.

130	Case No.: 51/1/81-ALC2/2015	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00051/AM16/	RLA File :03/94/040/01037/AM15/	Lic.No/Date:0310794029 20.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DHI on 10.04.2015. NC noted that the case does not pertain to DHI and decided to send the case to MoS for comments. The case stands deferred to 02.06.2015.			

131	Case No.: 70/1/81-ALC2/2015	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00070/AM16/	RLA File :03/95/040/00913/AM15/	Lic.No/Date:0310794034 20.02.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/131 dated 05.05.2015 as under:- 1. Number of layers of interior PTFE Non stick coating and thicknesses thereof. 2. Detailed calculations for the quantities of import items with wastages claimed at different stages of manufacture. 3. Quantities of import item at Sl. No.1 (Aluminium Circles) in Nos. also in addition to its weight 4. Information in respect of item at S. No. 4 & 5 of Standard Deficiency Format, export product wise. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

132	Case No.: 51/1/81-ALC2/2015	Party Name:CITY FORGING METAL ART WORKS	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1010059029	Defer Date:

:01/81/050/00005/AM16/	:10/24/040/00109/AM15/	23.02.2015	02.06.2015
Decision : NC observed that the case was referred to DIPP on 16.03.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MSME for comments. The case stands deferred to 02.06.2015.			

Case No.: 44/1/81-ALC2/2015	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00044/AM16/	RLA File :02/24/040/00222/AM15/	Lic.No/Date:0210205598 24.02.2015	Defer Date: 02.06.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/133 dated 05.05.2015 as under:-

- Reason for higher thickness of Galvanized Steel sheets/Coils in export products (0.50 mm & 0.45 mm) as compared to 0.48 mm & 0.43 mm import items.
- Process of manufacture and wastages claimed at each stage of manufacture.
- Information in respect of Sl. No. 5 of Standard Deficiency Format, export product.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Case No.: 64/1/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
134 HQ File :01/81/050/00064/AM16/	RLA File :03/95/040/00980/AM15/	Lic.No/Date:0310794153 25.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DIPP on 10.04.2015. The case stands deferred to 02.06.2015.			

Case No.: 67/1/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status: Deferred
135 HQ File :01/81/050/00067/AM16/	RLA File :03/95/040/00990/AM15/	Lic.No/Date:0310794151 25.02.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DIPP on 10.04.2015. The case stands deferred to 02.06.2015.			

136	Case No.: 68/1/81-ALC2/2015	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00068/AM16/	RLA File :03/94/040/01043/AM15/	Lic.No/Date:0310794133 25.02.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case has been referred to DIPP on 10.04.2015. The case stands deferred to 02.06.2015.			

137	Case No.: 65/1/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00065/AM16/	RLA File :03/95/040/00894/AM15/	Lic.No/Date:0310794209 26.02.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(9)/15-ME dated 17.04.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

138	Case No.: 38/1/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status: Deferred
	HQ File :01/81/050/00038/AM16/	RLA File :05/23/040/00529/AM15/	Lic.No/Date:0510393406 27.02.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/138 dated 05.05.2015 as under:- 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. 4. Wastage claimed on each import item. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 33/1/81-ALC2/2015	Party Name: ABB INDIA LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00033/AM16/	RLA File :07/24/040/00447/AM15/	Lic.No/Date: 0710107778 10.03.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(99)/2015/TSW(B)/192 dated 24.04..2015 (copy enclosed). 139 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

Case No.: 45/1/81-ALC2/2015	Party Name: RUBY MICA COMPANY LIMITED	Meet No/Date: 1/81-ALC2/2015 17.04.2015	Status: Deferred
HQ File :01/81/050/00045/AM16/	RLA File :02/24/040/00224/AM15/	Lic.No/Date: 0210205623 10.03.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per comments given by the representative of DIPP as under:- 1 SDL 3,4,5 & 11 140 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			


PRADYUMNA SARU
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

141	Case No.:42/1/81-ALC2/2015	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00042/AM16/	RLA File :05/23/040/00531/AM15/	Lic.No/Date:0510393506 11.03.2015	Defer Date: 02.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/141 dated 05.05.2015 as under:- 1. Difference in export and import items 2. Details of manufacturing operations on import items. 3. Details of any other inputs in export items, imported or indigenous, if any. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.			

142	Case No.:46/1/81-ALC2/2015	Party Name:THE KINGS	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00046/AM16/	RLA File :05/24/040/00578/AM15/	Lic.No/Date:0510393519 11.03.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 10.04.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MSME for comments. The case stands deferred to 02.06.2015.			

143	Case No.:20/1/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00020/AM16/	RLA File :32/24/040/00028/AM15/	Lic.No/Date:3210077481 12.03.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(107)/2015/TSW(B)/190 dated 24.04.2015 (copy enclosed).			

RA may take suitable consequential action accordingly.

144	Case No.:55/1/81-ALC2/2015	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00055/AM16/	RLA File :05/23/040/00527/AM15/	Lic.No/Date:0510393567 13.03.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DHI on 10.04.2015. The case stands deferred to 02.06.2015.				

145	Case No.:39/1/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00039/AM16/	RLA File :05/23/040/00551/AM15/	Lic.No/Date:0510393588 16.03.2015	Defer Date: 02.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/145 dated 05.05.2015 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Thickness of internal lining and external coating in export items at Sl. No. 1 to 5. 3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in the export products at Sl. No. 1 to 4 and wastages claimed at each stage of manufacture. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.				

146	Case No.:43/1/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2015 17.04.2015	Status:Deferred
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HQ File :01/81/050/00043/AM16/	RLA File :07/24/040/00449/AM15/	Lic.No/Date:0710107840 17.03.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DeitY on 10.04.2015. The case stands deferred to 02.06.2015.			

Case No.: 40/1/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00040/AM16/	RLA File :05/23/040/00570/AM15/	Lic.No/Date:0510393619 18.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/147 dated 05.05.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 204000 Kgs. as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1184. RA may take suitable consequential action accordingly.			

Case No.: 57/1/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00057/AM16/	RLA File :05/23/040/00569/AM15/	Lic.No/Date:0510393618 18.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/148 dated 05.05.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 204000 Kgs. as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1184. RA may take suitable consequential action accordingly.			

Case No.: 35/1/81-ALC2/2015	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
HQ File :01/81/050/00035/AM16/	RLA File :05/24/040/00594/AM15/	Lic.No/Date:0510393643 19.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/149 dated 05.05.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 88 MT as 1.10 Kgs./Kg. content in the export products.			

RA may take suitable consequential action accordingly.

150	Case No.:36/1/81-ALC2/2015	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00036/AM16/	RLA File :05/24/040/00595/AM15/	Lic.No/Date:0510393644 19.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/150 dated 05.05.2015 as under:-				
1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 52.8 MT & 45.1 MT respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.				
RA may take suitable consequential action accordingly.				

151	Case No.:41/1/81-ALC2/2015	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00041/AM16/	RLA File :10/24/040/00123/AM15/	Lic.No/Date:1010059064 19.03.2015	Defer Date: 02.06.2015
Decision : NC observed that the case has been referred to DeitY on 10.04.2015. The case stands deferred to 02.06.2015.				

152	Case No.:75/1/81-ALC2/2015	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Closed
	HQ File :01/81/050/00678/AM15/	RLA File :34/24/040/00341/AM15/	Lic.No/Date:3410041068 20.03.2015	
Decision : The representative of MSME stated that the subject AA may be ratified on repeat basis as mentioned in Agenda generated under DES.4.7, which <i>inter-alia</i> says that the authorization is issued on repeat basis. NC therefore, decided to ratify the same on repeat basis & decided to close the case.				
RA may take suitable consequential action accordingly.				

153	Case No.:37/1/81-ALC2/2015	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00037/AM16/	RLA File :05/24/040/00592/AM15/	Lic.No/Date:0510393669 20.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/153 dated 05.05.2015 as under:-				

1. Quantity of import item may be allowed as applied for i.e. 150 MT as 1.10 Kgs./Kg. content in the export product

RA may take suitable consequential action accordingly.

154	Case No.:34/1/81-ALC2/2015	Party Name:KOTSONS PVT.LTD.	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00034/AM16/	RLA File :06/24/040/00030/AM15/	Lic.No/Date:0610038100 25.03.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 10.04.2015. NC noted that the case does not pertain to DIPP and decided to send the case to DHI for comments. The case stands deferred to 02.06.2015.			

155	Case No.:52/1/81-ALC2/2015	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Status:Deferred
	HQ File :01/81/050/00052/AM16/	RLA File :04/24/040/00318/AM15/	Lic.No/Date:0410160349 27.03.2015	Defer Date: 02.06.2015
	Decision : NC observed that the case was referred to DIPP on 10.04.2015. NC noted that the case does not pertain to DIPP and decided to send the case to MSME for comments. The case stands deferred to 02.06.2015.			

156	Case No.:53/1/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2015 17.04.2015	Approved
	HQ File :01/81/050/00053/AM16/	RLA File :04/24/040/00338/AM15/	Lic.No/Date:0410160372 30.03.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/156 dated 05.05.2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6657.8 Kgs. taking clue from Engineering Table 5. RA may take suitable consequential action accordingly.			

Offline Agenda M. No. 01/81 dated 17.04.2015

Sl. No. 1

Case No. C-4	M/s Sakshi Impex, Ludhiana.
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Meeting No. 01/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 17.04.2015	Request for fixation of SION of 100% EOU unit.

Decision : NC observed that the case has been referred to C&PC & MSME for examination. The case stands deferred to 02.06.2015.

Sl. No. 2

Case No. AR 55	M/s. Ankit Fasteners Pvt. Limited
Meeting No. 01/81	F. No. 01/81/50/159/AM12/DES-II
Dated:- 17.04.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0710079421 dated 27.05.2011.
	RLA F. No.07/24/040/50/AM12/

Decision : NC observed that the DIPP vide U.O. No.12/49/2015-TSW/55-A/R dated 05.05.2015 has stated to inform the firm as under:-

1. Quantities of import items at Sl. No.1 & 2 have been reduced as 50 % recovery has been taken from scrap generated during the manufacturing process.
2. Quantity of import item at Sl. No.3 may be allowed as 1.128 Kgs./Kg. content in export product at Sl. No. 3 after taking clue from SION C-1765

The case stands deferred to 02.06.2015.

Sl. No. 3

Case No. AR 56	M/s. Voith Hydro Pvt. Limited
Meeting No. 01/81	F. No. 01/81/50/427/AM13/DES-II
Dated:- 17.04.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0510340125 dated 05.12.2012.
	RLA F. No.05/24/040/334/AM13/

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(4)/2013-TSW(B)/86 dated 19.02.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 4

Case No. AR	M/s. Punj Lloyd Limited
Meeting No. 01/81	F. No. 01/81/50/449/AM13/DES-II
Dated:- 17.04.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0310718100 dated 24.12.2012
	RLA F. No.03/95/040/712/AM13/

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/57-A/R dated 05.05.2015 as under:-

1. Following may be added with the description of export item at Sl. No. 1.

14" x15.9 mm WT 30 mm CWC & 3.5 mm 3LPP Coated	9881 Meters	2388.15 MT
14" x15.9 mm WT 50 mm CWC & 3.5 mm 3LPP Coated	1750 Meters	595.68 MT

2. Total net weights of export items at Sl. No. 1 & 2 may be specified as 2983.83 MT & 5.14 MT respectively.
3. Words "14" x15.9 mm" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 11631 Meters (1637.41MT) on net to net basis with accountability clause.
4. Import items at Sl. No. 2 to 5 may be allowed on net to net basis with accountability clause.
5. Import item at Sl. No. 6 is 3LPP Coating and CWC by supporting manufacturer in the country. As it is not an import item and is an activity, it is deleted.

RA may take suitable consequential action accordingly.

Sl. No. 5

Case No. AR 1	M/s. Flora Metals
Meeting No. 01/81	F. No. 01/81/162/13/AM16/DES-II

Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
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Decision : NC observed that the case was referred to MSME on 24.04.2015. NC noted that the case does not pertain to MSME and decided to send the case to DIPP for comments. The case stands deferred to 02.06.2015.

Sl. No. 6

Case No. AR 2	M/s. Kalpataru Power Transmission Ltd.
Meeting No. 01/81	F. No. 01/81/162/11/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case has been referred to DIPP on 15.04.2015. The case stands deferred to 02.06.2015.

Sl. No. 7

Case No. AR 3	M/s. Bright Engineering Works
Meeting No. 01/81	F. No. 01/81/162/10/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case has been referred to DIPP on 15.04.2015. The case stands deferred to 02.06.2015.

Sl. No. 8

Case No. AR 4	M/s. Balark Overseas
Meeting No. 01/81	F. No. 01/81/162/12/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case was referred to MSME on 24.04.2015. NC noted that the case does not pertain to MSME and decided to send the case to DIPP for comments. The case stands deferred to 02.06.2015.

Sl. No. 9

Case No. AR 5	M/s. S.K. Industries
Meeting No. 01/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case has been referred to DIPP on 15.04.2015. The case stands deferred to 02.06.2015.

Sl. No. 10

Case No. AR 6	M/s. Hunter Steel Ball Mfg. Company
Meeting No. 01/81	F. No. 01/81/162/14/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case has been referred to DIPP on 15.04.2015. The case stands deferred to 02.06.2015.

Sl. No. 11

Case No. AR 7	M/s. Jay Bhawani Metal Industries
Meeting No. 01/81	F. No. 01/81/50/116/AM15/DES-II
Dated:- 17.04.2015	Request for modification of ad-hoc norms in respect of Advance authorization No. 0310775181 dated 20.03.2014.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/145 dated 05.05.2015 as under:-

1. Specific item(s) with their sizes/specification exported against the Advance Authorization and quantities thereof.
2. Process of manufacture of the items actually exported against the Advance Authorization from the import item namely, "Copper Wire Rod 8MM" with wastage claimed at each stage of manufacture.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme

(iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 02.06.2015.

Sl. No. 12

Case No. AR 8	M/s. Shree Krishna Enterprises
Meeting No. 01/81	F. No. 01/81/162/22/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case was referred to MSME on 28.04.2015. NC noted that the case does not pertain to MSME and decided to send the case to DIPP for comments. The case stands deferred to 02.06.2015.

Sl. No. 13

Case No. AR 9	M/s. Royal Recycling Industries
Meeting No. 01/81	F. No. 01/81/162/21/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case was referred to MSME on 28.04.2015. NC noted that the case does not pertain to MSME and decided to send the case to DIPP for comments. The case stands deferred to 02.06.2015.

Sl. No. 14

Case No. AR 10	M/s. Akshar Exports
Meeting No. 01/81	F. No. 01/81/162/18/AM16/DES-II
Dated:- 17.04.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the case has been referred to DIPP on 28.04.2015. The case stands deferred to 02.06.2015.

Date: 03.06.2015
Place: New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer


SAHUBI VIRE/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

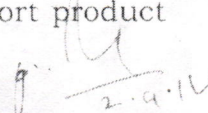
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Sunchirin Autopart India Ltd. for ratification of norm of AA No. 0710089685 dated 13.07.2012.

Reference : DGFT UO No.01/81/162/96/AM15/DES-II/115 dated 01.08.2014.

Reference above, the application of the firm has been examined and it is observed that certain essential information has not been furnished along with the application. The firm may therefore be requested to furnish information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. End use of import item no. 13 (Bonding Chemical). In the manufacture of export product may also be explained.


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(131)/ Sunn/Auto/2014-TSW(B)/ dated 02.09.2014.

*By xtd 1382-DES-II
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No.0710093908 dated 22.02.2013.

Reference : DGFT ID Note No .01/81/50/34/AM14/DES-II/150 dated 20.03.2014.

Reference above, the application and subsequent reply dated 12.02.2014 forwarded by O/o DGFT under above reference has been examined and it is observed from the reply that they are manufacturing Corrugated Fin Wall Transformer Tanks ranging from 50 KVA to 3500 KVA. The firm, however, has not provided information as per Sl. No. 4, 5 & 11 of SDL for each size of transformer tanks to be exported.

In view of the above, this office is not in position to ratify the input-output norm for subject authorization.

This issue with the approval of IA(KKT).

dr. 28/4/15
(Gajraj Singh)

Sr. Development Officer

FTDO-(DES II)- DGFT.
DHI UO No. 3(89)/2012/TSW(B)/

dated 28.04.2014.

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 17/10/81 (M/s Essar Ferro Alloys Company)
(Advance Authorization No.0510353099 dated 03.05.2013)**

Advance authorization may be ratified as under:

1. Size of cables , their quantities and net export weight may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	1.6	914
4 C X 10 mm ²	2.4	2364
4 C X 16 mm ²	2.0	2432
4 C X 25 mm ²	6.0	8937
4 C X 35 mm ²	2.0	3919
4 C X 50 mm ²	3.0	8337
4 C X 70 mm ²	6.5	22909
4 C X 95 mm ²	5.0	22616
4 C X 120 mm ²	2.0	12110
4 C X 150 mm ²	2.5	17652
TOTAL	33	102190

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 52117 Kgs. taking clue from Engineering Table 5.
3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

Norms committee may take a view

18/2/15

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/9/2015-TSW/15 dated 18/02/2015

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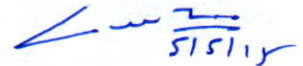
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 41/10/81 (M/s Neostar Steel Tubes Pvt. Limited)
(Advance Authorization No. 0410147871 dated 09.07.2013)**

Reply submitted by the firm vide their letter dated 12.01.2015 has been perused and they may be asked to submit the following information:

1. Total quantity of export item at Sl. No. 2 in meters also in addition to its weight.
2. Total quantity of each import item at Sl. No. 1 to 5 in meters also in addition to their weights.
3. Difference in import items at Sl. No. 1 to 5 supported by their sizes (OD, WT)
4. Reason for requirement of 159 mm & 152 mm OD Pipes for the manufacture of export item at Sl. No. 1 which is of 168.3 mm OD.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/13 dated 05/05/2015

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/08/2014 - Case No. 42/19/81 (M/s. Jindal SAW Limited) (Advance Authorization No. 0510366962 dated 26.09.2013)

Advance Authorization may be ratified as under:

1. Coating Area of pipes at export product Sl.No. 2 may be specified as "50225 Sq. Meters" in addition to its length of 61566.2 Meters.
2. Following may be suffixed with the description of export item at Sl. No. 2:
" 3LPP coated pipes of 2.5 mm thickness- 14404 Sq. Meters,
3LPP coated pipes of 3.0 mm thickness- 19314 Sq. Meters,
3LPP coated pipes of 3.5 mm thickness- 16507 Sq. Meters,
CWC Weight: 9982 MT"
3. Words " containing 13853 Kgs. of Monel Sheaths" may be suffixed with the description of export item at Sl. No. 3.
4. Words " of relevant grade and thickness" may be added with the description of import item at Sl. No. 1.
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export product at Sl. No. 1.
6. Total quantities of import items at Sl. No. 6, 10, 11 & 14 to 18 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.976 MT taking clue from SION C-1291.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 13.109 MT taking clue from SION C-1291.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) may be allowed as applied for i.e. 159.72 MT taking clue from SIONs C-1290 & C-1291.
10. Quantities of import items at Sl. No. 10 & 11 may be allowed as 9 MT and 19 MT respectively.
11. Size of Wiremesh Roll (import item at Sl. No. 12) may be specified as "180 Meters x 7.5 inches" and quantity of this import item may be allowed as 3082 Rolls (132526 Kgs.).
12. Quantity of import item at Sl. No. 13 viz. Cement may be allowed as 1782 MT.

13. Word "Relevant" may be prefixed with the description of import item at Sl. No. 19 and its quantity may be allowed as 14546 Kgs. inclusive of 5 % wastage.

14. Quantities of import items at Sl. No. 20 & 21 may be allowed as 808 Nos. & 293 Nos. respectively on net to net basis with accountability clause.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/221/2014-TSW/37 dated 15 /10/2014

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 46/19/81 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510368509 dated 15.10.2013)**

Advance Authorization may be ratified as under:

1. Net weight of export item at Sl. No. 1 may be modified as 1058.518 MT.
2. Net weight of export items at Sl. No. 2 & 4 may be specified as 12398 MT & 38.377 MT respectively.
3. Words "9622.98 Meters" mentioned at the end of description of export item at Sl.No.2 may be deleted.
4. Following words may be suffixed with the description of export item at S. No. 2:
" 2.5 mm thk 3LPP Coating area: 407.4 Sq.mtrs.
3.0 mm thk 3LPP Coating area: 12843.3 Sq.mtrs.
3.5 mm thk 3LPP Coating area: 40714.3 Sq.mtrs.
CW Coating thickness: 30 mm
Total Coating area: 53965 Sq. mtrs."
5. Thickness of "HSS coating" in export item at Sl. No. 3 may be specified as "2.5 mm".
6. Thickness of "Internal Epoxy coating " in export item at Sl. No. 3 may be specified as "1000 microns".
7. Words " All Grades All Sizes" given in the description of import item at Sl. No. 1 may be replaced with words "Relevant grade & thickness".
8. Quantities of import items at Sl. No. 1 to 5 may be allowed as per SION C-593 for export products at Sl. No. 1 and accordingly quantities of import items at Sl. No. 2 & 5 may be reduced as 4371.7 Kgs. & 1058 Nos. respectively.
9. Quantity of import items at Sl. No. 6 may be allowed as applied for.
10. Quantities of import items at Sl. No. 7 , 8, 9 , 10 & 11 may be allowed as 34 MT, 15.64 MT, 175.4 MT, 7.726 MT& 13.4 MT respectively inclusive of 5% wastage.
11. Quantity of import items at Sl. No. 12 may be allowed as applied for inclusive of 5% wastage.
12. Quantity of import items at Sl. No. 13 may be allowed as 985 MT inclusive of 5% wastage as claimed by the firm.
13. Total quantities of import items at Sl. No. 14, 16 to 19 & 21 put together may be allowed within 6 % of FOB value of export items at Sl. No. 3.
14. Quantity of import items at Sl. No. 15 may be allowed as 14 Nos.
15. Quantity of import items at Sl. No. 20 may be allowed as 18783 Litres inclusive of 5% wastage.

16. Word "Relevant" may be prefixed with the description of import item at Sl. No. 22 and its quantity may be allowed as 6040 Kgs. inclusive of 5% wastage.
17. Word "Relevant" may be prefixed with the description of import item at Sl. No. 23 and its quantity may be allowed as 1067 Nos. on net to net basis with a accountability clause.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/31 dated 18/02/2015

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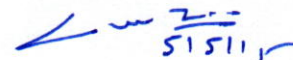
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 42/10/81 (M/s Rexnord Electronics & Controls Limited) (Advance Authorization No. 0310768079 dated 28.01.2014)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:
Shaded Pole Motor(1-3 Watt): 0.70 Kgs.
Shaded Pole Motor(5 Watt): 1.10 Kgs.
Shaded Pole Motor(7/10 Watt): 1.40 Kgs.
Shaded Pole Motor(16 Watt): 1.90 Kgs.
Shaded Pole Motor(25 Watt): 2.60 Kgs.
Shaded Pole Motor(34 Watt): 2.90 Kgs.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 4, 5, 7 & 8.
3. Quantities of import items at Sl. No 1, 2, 4, 5, 7 & 8 may be allowed on net to net basis as claimed by the firm.
4. Quantities of import items from Sl. No 3, 6 & 9 to 15 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

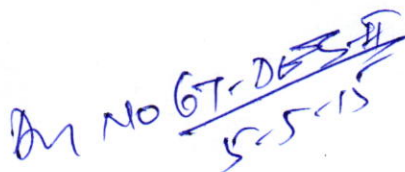

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(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/23 dated 05/05/2015


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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 13/7/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310778959 dated 22.04.2014)**

Advance Authorisation may be ratified as under:

1. Description, quantity and Net weight of export products at Sl. No. 1 to 11 may be modified as under :

Sl. No.	Sizes of cables	Quantity	Net Weight
		(Kms.)	(MT)
1	Unarmoured PVC insulated Flexible Purpose Copper cables for 1100 V 1 Core X 6 Sq. mm 1 Core X 50 Sq. mm	9.060	1.550
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT (1) 3 Core X 4 Sq. mm(Armoured) (2) 12 Core X 2.5 Sq. mm(Armoured) (3) 1T X 0.9 SQ MM(Unarmoured)	2.700	1.529
3	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Coveredwith CU Tape PVC Sheathed Armoured Cables above 1.1 KV. 3 Core X 150 Sq. mm	0.550	4.989
4	Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables up to 1100 V/LT. 1 PAIR X 1.5 Sq. mm 1 PAIR X 2.5 Sq. mm 8 PAIR X 2.5 Sq. mm 1 T X 1.5 Sq. mm 10 T X 1.5 Sq. mm 1 T X 2.5 Sq. mm 5 T X 2.5 Sq. mm	19.450	12.021
5	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables up to 1100 V/LT. 1 PAIR X 1.5 Sq. mm 5 PAIR X 1 Sq. mm 12 PAIR X 1 Sq. mm 10 PAIR X 1 Sq. mm 20 PAIR X 1 Sq. mm	8.880	5.671

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- 6 Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Cables up to 1100 V/LT.

5 PAIR X 1 Sq. mm
 1 PAIR X 1.5 Sq. mm
 2 PAIR X 1 Sq. mm
 1 PAIR X 1.5 Sq. mm
 10 T X 2.5 Sq. mm
 2 CORE X 2.5 Sq. mm
 10 PAIR X 1 Sq. mm
 20 PAIR X 1 Sq. mm
 12 CORE X 2.5 Sq. mm
 19 CORE X 2.5 Sq. mm

42.980	32.863
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7. Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables up to 1100 V/LT.

1 PAIR X 1.5 Sq. mm
 5 PAIR X 1 Sq. mm
 12 PAIR X 2.5 Sq. mm
 2 PAIR X 2.5 Sq. mm

34.39	8.776
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8. Copper Cond. Covered With Glass Mica Tape & Water Swellable Tape XLPE Insulated HDPE Bedded PVC Sheathed Armoured Cables up to 1100 V/LT.

1 T X 1.5 SQ MM
 10 T X 1.5 SQ MM
 5 T X 1.5 SQ MM
 5 PAIR X 1.5 SQ MM
 1 PAIR X 1.5 SQ MM
 1 T X 1.5 SQ MM
 2 Core X 2.5 SQ MM
 5 PAIR X 1.5 SQ MM
 1 PAIR X 1.5 SQ MM
 12 Core X 2.5 SQ MM
 2 Core X 2.5 SQ MM
 12 Core X 2.5 SQ MM
 10 T X 1.5 SQ MM
 12 Core X 2.5 SQ MM

16.595	32.854
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9. Copper Cond. XLPE Insulated Covered with Water Swellable Tape HDPE Bedded PVC Sheathed Armoured Instrumentation Cables up to 1100 V/LT.

1 PAIR X 1.5 SQ MM
 10 PAIR X 1.5 SQ MM
 5 PAIR X 1.5 SQ MM

19.671	26.313
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10. Copper Cond. Covered with Glass Mica tape XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT

- (1) 7 CORE X 2.5 Sq. mm(Unarmoured)
(2) 10 PAIR X 1.5 SQ MM(Armoured)

1.000	1.010
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11. Copper Cond. XLPE Insulated Covered with Water Swellable Tape HDPE Bedded PVC Sheathed Armoured Cables up to 1100 V/LT.

7 Core X 2.5 SQ MM

6.565	7.812
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2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 11.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2 to 11.
4. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 3 & 8 to 11.
5. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 1 to 3 & 8 to 11.
6. Quantity of import item at S.No.5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4 to 7.
7. Quantity of import item at S.No.6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 3.
8. Quantity of import item at S.No.7 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 3.
9. Quantity of import item at S.No.8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1), 2(2), 3 to 9, 10(2) and 11.
10. Quantity of import item at Sl.No. 9 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 8, 9 & 11.
11. Quantity of import item at Sl.No. 10 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 4, 6, 8 & 10.
12. Quantity of import item at S.No.11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 8, 9 & 11.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/34 dated 05/05/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 15/7/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310778947 dated 22.04.2014)**

Advance Authorisation may be ratified as under:

1. Description, quantity and Net weight of export products at Sl. No. 1 to 14 may be modified as under :

Sl. No.	Sizes of cables	Quantity	Net Weight
		(Kms.)	(MT)

1 TINNED COPPER CONDUCTOR

- 1 Core X 50 Sq mm
- 1 Core X 240 Sq mm
- 1 Core X 21.2 Sq mm
- 1 Core X 33.6 Sq mm
- 1 Core X 67.4 Sq mm

22.350	9.898
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**2 Copper Cond. Covered With Glass Mica Tape XLPE Insulated ZHFR Sheathed
Armoured/Unarmoured Cables For 1100 V/LT.**

- (1) 1 Core X 50 Sq mm
- (2) 1X4+1X4+1GX4 Sq. mm(Un-armoured)
- (3) 1 Core X 500 Sq mm(Un-armoured)
- (4) 4 Core X 4 Sq mm
- (5) 4 Core X 2.5 Sq mm
- (6) 3X10+1GX10 SQ MM
- (7) 3X16+1GX16 SQ MM
- (8) 3X25+1GX16 SQ MM
- (9) 3X35+1GX25 SQ MM
- (10) 3X70+1X35 SQ MM
- (11) 3X120+1GX70 SQ MM
- (12) 3X95+1GX50 SQ MM
- (13) 3X185+1GX95 SQ MM
- (14) 3x10+1x10+1GX1
- (15) 3X4+1X4+1GX4 SQ MM
- (16) 3X6+1X6+1GX6 SQ MM
- (17) 3X25+1X16+1G X1 SQ MM
- (18) 3X35+1X25+1GX2 SQ MM
- (19) 3X16+1X16+1GX1 SQ MM
- (20) 1X2.5+1X2.5+1GX2.5 SQ MM
- (21) 1X4+1X4+1GX4 SQ MM
- (22) 1X25+1X25+1GX2 SQ MM

2 x 10 69-2532
5/5/15

	(23)12 Core X 2.5 Sq mm		
	(24)3x50+1x25+1Gx2 sq mm		
	(25)24 CORE x 2.5 SQ MM(Un-armoured)		
	(26)1X10+1X10+1GX1 SQ MM		
	(27)7 CORE X 2.5 SQ MM		
		140.950	199.0985
3	Copper Cond. ZHFR Insulated Unarmoured Cables For 1100 V/LT.		
	1 Core X 6 Sq mm		
	1 Core X 25 Sq mm		
	1 Core X 35 Sq mm		
	1 Core X 50 Sq mm		
	1 Core X 240 Sq mm		
	1 Core X 16 Sq mm		
		27.000	11.9325
4	Copper Cond. XLPE Insulated Mica Tape ZHFR Sheathed Aluminium Wire Armoured Cables For 1100 V/LT.		
	(1) 1 Core X 500 Sq mm		
	(2) 1 Core X 300 Sq mm		
		8.200	32.4975
5	Copper cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape, Mica Tape Armoured / Unarmoured ZHFR Sheathed Cables above 1.1 KV.		
	(1) 3 CORE X120 SQ MM (Armoured)		
	(2) 1 CORE X240 SQ MM (Unarmoured)		
		5.930	34.1569
6	Copper cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape, Glass Mica Tape Aluminium Round Wire Armoured ZHFR Sheathed Cables For above 1.1 KV.		
	1 CORE X 300 SQ MM		
		4.860	27.3132
7	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables for above 1.1 KV.		
	3 CORE X 185 SQ MM		
	3 CORE X 95 SQ MM		
	3 CORE X 150 SQ MM		
	3 CORE X 185 SQ MM		
		13.350	106.065
8	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape Armoured PVC inner & MDPE outer Sheathed Cables for above 1.1 KV.		
	3 CORE X 120 SQ MM		
		8.500	42.500
9	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/Lt		
	12 CORE X 1.5 SQ MM		
	19 CORE X 1.5 SQ MM		

Glass

19 CORE X 4 SQ MM
27 CORE X 1.5 SQ MM

42.000	33.83
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- 10 Copper Cond. XLPE Insulated PVC Sheathed G.I. Double Steel Tape Armoured Cables For 1100 V/Lt
2 X 4+ 4 sq mm
2x 2.5 + 2.5 sq mm
4 X 6 + 6 Sq mm
4 X 4 + 4 Sq mm
4 X 16 + 16 Sq mm

35.000	22.909
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- 11 Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape, PVC Sheathed Armored / Unarmoured Cables FOR Above 1.1 KV.
(1) 3 CORE X 185 SQ MM(Armoured)
(2) 1 Core X 70 Sq mm(Unarmoured)
(3) 1 Core X 107.22 Sq mm(Unarmoured)
(4) 1 Core X 120 Sq mm(Unarmoured)

11.625	30.04175
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- 12 Unarmoured PVC Insulated Flexible purpose copper cables upto 1100 volts.
1 Core X 35 Sq mm
1 Core X 70 Sq mm

4.000	1.73
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- 13 ACSR Aluminium Cond. XLPE Insulated Wrapped with PVC Tape, Cables for 1100 V/LT.
3X67.44+1X53.51 SQ MM
3X33.63+1X53.51 SQ MM

10.000	8.68
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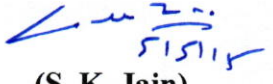
- 14 Aluminium Messenger Cond. XLPE Insulated PVC Tape, Cables for 1100 V/LT.
3 Core X 35+1X50 SQ MM
3 Core X 70+1X50 SQ MM
3 Core X 95+1X50 SQ MM

30.000	24.925
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2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 7, 9, 10 & 12.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2, 4 to 11, 13 & 14.
4. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 2 to 6.
5. Quantity of import item at S.No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.5 to 8 & 11.
6. Quantity of import item at S.No.5 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 5 to 8 & 11.

7. Quantity of import item at S.No.6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1) , 2(4) to 2(24), 2(26), 2(27), 5(1), 7 to 9, 11(1) and 13.
8. Quantity of import item at S.No.7 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 4, 6, 8, 11, 13 & 14.
9. Quantity of import item at Sl.No. 8 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 2, 4,5 & 6.
10. Quantity of import item at S.No. 9 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 7 to 12.
11. Quantity of import item at S.No. 10 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 7 to 12.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/35 dated 05 /05/2015

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17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 19/10/81 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510384566 dated 22.04.2014)**

Advance Authorization may be ratified as under:

1. Net Weights of export items at Sl. No. 1 to 10 may be specified as 1788.865 MT, 216.963 MT, 55.591 MT, 3293.329 MT, 21052.239 MT, 11.848 MT, 11.848 MT, 19.266 MT, 61.65MT & 14.449 MT respectively.
2. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 1.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1742.483 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 1.
4. Quantities of import items at Sl. No. 2, 3, 4 & 5 may be allowed as 6919.7 Kgs., 8377.3 Kgs., 1340.3 Kgs. & 1675 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 6 may be allowed as 162 sets on net to net basis with accountability clause.
6. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 7.
7. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 219.202 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 2.
8. Quantities of import items at Sl. No. 8, 9, 10 & 11 may be allowed as 833.3 Kgs., 1053.8 Kgs., 168.6 Kgs. & 210 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 2.
9. Words " of relevant grade and thickness 1.5" " may be added with the description of import item at Sl. No. 12.
10. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 51.375 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 3.
11. Quantities of import items at Sl. No. 13, 14, 15 & 16 may be allowed as 204 Kgs., 247 Kgs., 39.5 Kgs. & 49 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 3.
12. Words " of relevant grade and thickness 1" " may be added with the description of import item at Sl. No. 17.
13. Quantity of import item at Sl. No. 17 may be allowed as applied for i.e. 3289.268 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 4.

14. Quantity of import item at Sl. No. 18 may be allowed as 544 sets on net to net basis with accountability clause.
15. Quantities of import items at Sl. No. 19, 20, 21 & 22 may be allowed as 13062.2 Kgs., 15813.8 Kgs., 2530.2 Kgs. & 3160 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 4.
16. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 23.
17. Quantity of import item at Sl. No. 23 may be allowed as applied for i.e. 20461.37 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 5.
18. Quantity of import item at Sl. No. 24 may be allowed as 8105 sets on net to net basis with accountability clause.
19. Quantities of import items at Sl. No. 25, 26, 27 & 28 may be allowed as 81255 Kgs., 98372 Kgs., 15739 Kgs. & 19674 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 5.
20. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 29.
21. Quantity of import item at Sl. No. 29 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 6.
22. Quantities of import items at Sl. No. 30, 31, 32 & 33 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 6.
23. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 34.
24. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 12.232 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 7.
25. Quantities of import items at Sl. No. 35, 36, 37 & 38 may be allowed as 48.9 Kgs., 59.3 Kgs., 9.5 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 7.
26. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 9.
27. Quantity of import item at Sl. No. 39 may be allowed as applied for i.e. 20.036 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 8.
28. Quantities of import items at Sl. No. 40, 41, 42 & 43 may be allowed as 79.6 Kgs., 96.3 Kgs., 15.4 Kgs. & 12 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 8.
29. Words " of relevant grade and thickness 0.625" " may be added with the description of import item at Sl. No. 44.
30. Quantity of import item at Sl. No. 44 may be allowed as applied for i.e. 64.116 MT as 1.04 Kgs./Kg. content in the export item at Sl. No. 9.

31. Quantities of import items at Sl. No. 45, 46, 47 & 48 may be allowed as 254.6 Kgs., 308.2 Kgs., 49.3 Kgs. & 62 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 9.
32. Words “ of relevant grade and thickness 0.625” ” may be added with the description of import item at Sl. No. 49.
33. Quantity of import item at Sl. No. 49 may be allowed as applied for i.e. 15.172 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 10.
34. Quantities of import items at Sl. No. 50, 51, 52 & 53 may be allowed as 59.7 Kgs., 72.2 Kgs., 11.6 Kgs. & 14 Nos. respectively taking clue from SION C-593 for export item at Sl. No. 10.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/9/2015-TSW/53 dated 18/02/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 16/7/81 (M/s. Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310779436 dated 25.04.2014)**

Advance Authorisation may be ratified as under:

1. Description, quantity and Net weight of export products at Sl. No. 1 to 12 may be modified as under :

Sl. No.	Sizes of cables	Quantity (Kms.)	Net Weight (MT)
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- 1 Cat Cables Solid Bare Copper Cond. HDPE Insulated PVC Sheathed Cables
CAT-6

91.500	3.784
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- 2 Unarmoured PVC insulated Flexible Purpose Copper cables for 1100 V/Lt
2 Core X 0.75 Sq. mm
1 Core X 1.31 Sq. mm
1 Core X 0.81 Sq. mm
1 Core X 2.07 Sq. mm
4 Core X 2.5 Sq. mm

249.528	7.332
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- 3 Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables up to 1100 V/LT.
1 Pair X 16+20 AWG
1 Pair X 18+20 AWG
12 Pair X 16+18 AWG
4 Pair X 16+20 AWG
1 Q X 16+20 AWG

36.000	3.646
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- 4 Stranded Non-Compact Copper Conductor
1 Core X 33.6 Sq mm
1 Core X 67.4 Sq mm
1 Core X 8.4 Sq mm

15.000	5.979
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- 5 Flexible Copper Cond. Polyester Tape Elastomeric HOFR Insulated Welding Cables For 1100 V/Lt.
1 x 33.6 AWG
1 x 67.4 AWG
1 x 53.4 AWG

6.000	3.789
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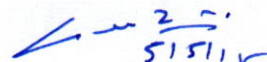
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6	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape ZHFR Sheathed Aluminium Wire Armoured Cables above 1.1 KV 1 CORE X 120 SQ MM	2.000	3.760
7	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape ZHFR Sheathed Armoured Cables above 1.1 KV 3 CORE X 150 SQ MM 3 CORE X 300 SQ MM	5.000	55.570
8	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables For 1100 V/LT 2 CORE X 1.5 SQ MM	21.000	4.620
9	Unarmoured PVC insulated Flexible Purpose Aluminium cables for 1100 V/Lt 1 Core X 35 Sq. mm	0.500	0.214
10	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V/LT. 4 CORE X 6 SQ MM 3 CORE X 2.5 SQ MM 1 CORE X 1.5 SQ MM	49.000	16.900
11	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape PVC Sheathed Armoured Cables above 1.1 KV 3 CORE X 70 SQ MM	3.000	16.260
12	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated , Copper Tape PVC Sheathed Armoured Cables above 1.1 KV 3 CORE X 95 SQ MM	4.000	18.760

- Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 8,10 & 11.
- Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6 to 8, 10 to 12.
- Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6 to 8.
- Quantity of import item at S.No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 6, 7, 11 & 12.
- Quantity of import item at S.No.5 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 6, 7, 11 & 12.

7. Quantity of import item at S.No.6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 7, 8, 10 to 12.
8. Quantity of import item at S.No.7 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 9 & 12.
9. Quantity of import item at S.No. 8 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 2, 3, 9 to 12.
10. Quantity of import item at S.No. 9 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 2, 3, 9 to 12.
11. Quantity of import item at S.No. 10 i.e. Polydiemme Compound may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 5.
12. Quantity of import item at S.No. 11 i.e. HDPE Compound may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/38 dated 05/05/2015

39
17.4.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Regen Powertech Pvt. Ltd. for ratification of norm of AA No. 0410157764 Dated 08.05.2014.

Reference: DGFT ID Note No. 01/81/50/195/AM 15/DES II/208 Dated 30.12.2014.

Reference above application it is observed that similar authorization number 0410157763 dated 08.05.2014 for the same inputs and export products has already been recommended vide this office UO of even no. dated 20.01.2015. Subject authorization may therefore be ratified on repeat basis.

(Gajraj Singh) 9-2-15
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(98)/ WT/R. Power/2014-TSW(B)/ 25 dated 19.02.2015

Dy NO 1416-DES-II
5-3-15

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17.4.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

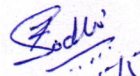
30(21)/15-ME

Subject: AA 0710105419 dated 26.06.14 in respect of M/s Zenith Precision Pvt Ltd

We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Use of export item Sno 1 and 2.

This issues with the approval of Director (ME) for taking view by NC.

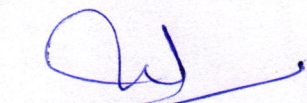

(K.S. Sodhi)
AD (ME)

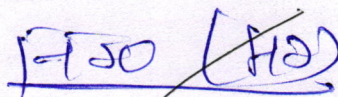
13/7/2015
8/5/2015

Sh Haradhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(21)/15-ME dated 05.05.15

Shri Saini
H.A.
8/5/15
Thapar 2015

For DES-II


8/5/15


H.A. (H.A.)

H.A.
11/5/15

45/17.4.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

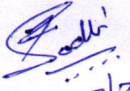
30(236)/14-ME

Subject: AA no 0310786269 dated 02.07.14 of M/s Trafigura India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 9.6% wastage.

This issues with the approval of Director (ME) for taking view by NC.


27/3.
(K.S. Sodhi)
AD (ME)

P. Sahoo
Shri Haradhan Das: FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) UO note no 30(185)/14-ME dated 06.01.15
236

Dr No 5-DIS-4
6-4-15

17.4.15

21/11/12

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46
17.4.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Asiatic Electrical & Switchgear Pvt. Ltd. for
ratification of norm of AA No. 0510389353 Dated 04.07.2014.

Reference: DGFT ID Note No. 01/81/50/286/AM 15/DES II/238 Dated
11.02.2015.

Reference above application and subsequent reply submitted by the firm
vide their letter dated 15.01.2015 has been examined and based on information
made available therein the proposal is recommended as under:

1. Import item (Copper Wire Rod 8 mm) may be allowed @ 1.01 kg/kg
content in the export product.

This issue with the approval of IA(KKT).

g.
24.2.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(145)/2014-TSW(B)/ 102 dated 24.02.2015

49
17-4-15

No.F-7/105/2015-TSW / 128
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorization for the export of Components of Connectors - M/s Delphi Connection Systems India Ltd.

Ref: DGFT UO. No.01/81/50/289/AM-15/ DES-2

Adv Auth No. 1010058625 dt. 14-07-2014

DGFT may please refer to their above mentioned UO. In this connection, the following information may be called from the firm :-

- i) Manufacturing process indicating stage wise wastage of raw materials to manufacture export product.
- ii) Generic name of the item in the import list at S.No.5, 6 & 7.
- iii) SION No. as per Hand Book of Procedure-Vol.II for the item at S.No.5 as mentioned in Column for Glass Filled Nylon GG Polyamide 66 Compound.
- iv) Consumption of all raw materials with corresponding production of export product as proposed in the present application for the last three years, duly certified by a Chartered Accountant.


(NAND LAL)
Consultant
30-04-2015

Shri Pradyumna Sahoo,
FTDO, DES-2
DGFT

No. 7/105/15 - TSW dt. 30/4/15

54
17.4.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

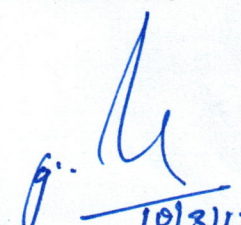
Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for ratification of norm of AA No. 0410159061 dated 22.07.2014.

Reference : DGFT UO No.01/81/50/455/AM15/DES-II/241 dated 16.02.2015.

Reference above application the firm may be advised to furnish following information:

1. Material for import item listed at Sl. No. 3 to 6 & 39 may be specified.
2. Brief technical write up, end usage of import item no. 64, 118, 165, 167 to 170, 175, 179, 181, 182, 231 & 284 may be furnished.
3. Number of insulation material spread across the import list, the firm may be advised to club these items and clarify whether these items are being imported on net to net basis.
4. Copy of Project Authority Certificate.

This issue with the approval of IA (KKT).


10/3/15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(56)/2015/TSW(B)/ 106 dated 10.03.2015.

By No 1484-DESII
13-3-15

- 105 -

59
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 18/13/81 (M/s Technip India Limited) (Advance Authorization No. 0510391221 dated 18.09.2014)

Reply submitted by the firm vide their letter dated 25.12.2014 has been perused which is not complete and they may be asked to submit the following information:

1. For net weight of components to be manufactured from import items at Sl. No.1 to 8, details of components with net weights thereof may be indicated.
2. Detailed calculations for the length of import items at Sl. No. 1 to 8, supported by length and number of pipes in the export products


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/49/2015-TSW/59 dated 05/05/2015

 No 71-DESI
5-5-15

01/81/162/18 18 Dec 16 62
17-4-15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-II

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710106744 dated 24.09.2014 issued to M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore.

Reference DGFT U.O. No. 01/81/50/AM15/DES-11/105 dated 1.12.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore for ratification of the norms of advance licence issued under Para 4.7 for export of "Parts of FDBA Connectors".

2. The FOB value of export is Rs.9,846,400.00 (US\$ 1,58,246.00) and CIF value of Import is 3,290,269.00 (US\$ 44,066.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as requested by the party based on 'Nil' wastage basis.

AS

(Asha Nangia)
Director

Shri Haradhan Dass, FTDO, O/o DGFT, Udyog Bhava, New Delhi
DIT U.O. No. 17(38)/2014-IPHW dated 16.04.2015

For DES-II
H.A. an
27/4/15



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17.4.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(224)/14-ME

Subject: AA no 0510391350 dated 25.09.14 in respect of M/s Friction Metal Fibres.

We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

Sodhi
5/3/15
(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(224) 2014-ME dated 05.03.15

*On No 1430 DECH
9.3.2015*

68
17.4.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

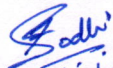
30(225)/14-ME

Subject: AA no 3210077257 dated 26.09.14 for M/s, Jayachandran Alloys Pvt Ltd

Norms may be fixed as follows:-

- Sno 1 may be allowed , as applied, as per SION C- 1153.
- Sno 2 may be allowed , as applied, as per SION C- 1960.
- Sno 3 may be allowed for 298.92 MT as per SION C- 1195.

This issues with the approval of Director (ME)


5/3/15
(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(225) 2014-ME dated 05.03.15

Dr no 1425, D37
9.3.2015

80
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 8/16/81 (M/s. Shivalik Bimetal Controls Limited)
(Advance Authorization No. 0510391991 dated 14.11.2014)**

Advance Authorization may be ratified as under:

Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.

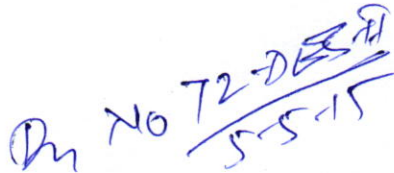
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/80 dated 05/05/2015



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17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 7/1/81 (M/s Megha Engineering & Infrastructures Limited) (Advance Authorization No. 0910061415 dated 19.12.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantities of import items.
3. Requirement of lining materials, supported by lining thicknesses and lining weights in the export products with wastages claimed at each stage of manufacture.

Norms committee may take a view

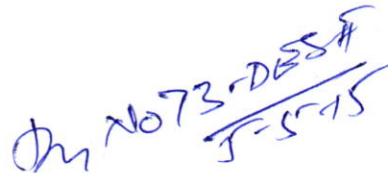


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/81 dated 05/05/2015


On 26/3-2015
5-5-15

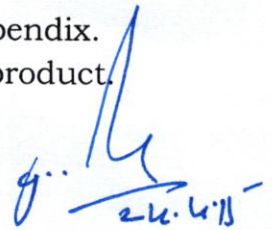
82
17.04.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310792364 dated 24.12.2014.

Reference above application the firm may be requested to furnish following information:

1. Copy of Advance Authorization.
2. Appendix- 11(A) duly filled in including Sl. No. 3 & 4 of the appendix.
3. Information as per Sl. No. 4, 5 & 11 of SDL per unit of export product.


24.4.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(106)/2015/TSW(B)/ 295 dated 24.04.2015.

Dn No 59-DES-II
01-5-15

83
17.4.15

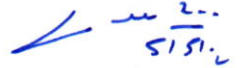
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 6/16/81 (M/s Star Exports) (Advance Authorization No. 0310792425 dated 29.12.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626.
2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.

Norms committee may take a view

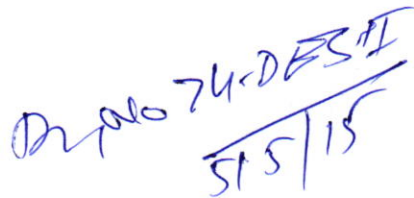


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/83 dated 05/05/2015


Dr. P. K. Singh
515/15

84
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 25/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792834 dated 12.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

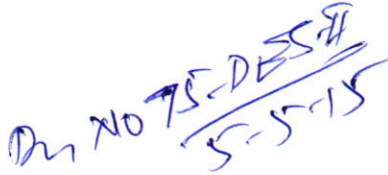


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/84 dated 05/05/2015


On 10/5/15
5-5-15

85
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 27/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792832 dated 12.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

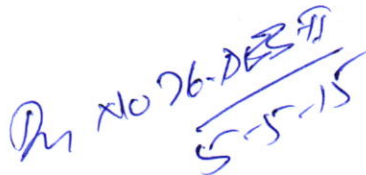


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/85 dated 05/05/2015


Dm No 26-DEB II
5-5-15

86
17.4.15

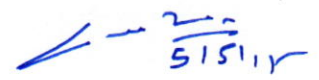
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 56/1/81 (M/s Madhav Copper Pvt. Limited)
(Advance Authorization No. 2410041656 dated 13.01.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise.
2. Difference in export item(s) and import item supported by manufacturing operations involved.

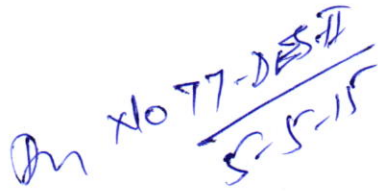
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/86 dated 05/05/2015


On 10.7.15
5.5.15

87
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 24/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792915 dated 14.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

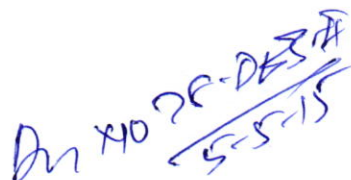
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/87 dated 05 /05/2015


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5-5-15

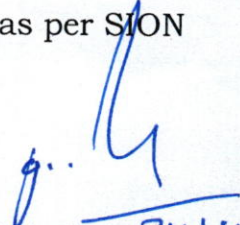
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba Transmission & Distribution Systems Pvt. Ltd. for ratification of norm of AA No. 0910061536 dated 16.01.2015.

Reference above application it is observed that there are existing SION for the export products covered in the authorization. Proposal may therefore be ratified as per existing SION as under:

1. Export products listed form Sl. No. 1 to 6 may be ratified as per SION C-325.
2. Export products listed form Sl. No. 7 to 13 may be ratified as per SION C- 324.

This issue with the approval of IA(KKT).


(Gajraj Singh) 24/4/15
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(109)/2015/TSW(B)/ 196 dated 24.04.2015.

On NO 63-DES-II
1-5-15

90
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 28/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792968 dated 16.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/90 dated 05/05/2015

Recd 79-DESA
5-5-15

91
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 29/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792967 dated 16.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

51.51.15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/91 dated 05/05/2015

DN No 80 - DIPP-II
5-5-15

92
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 30/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792966 dated 16.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

✓ 27
5/5/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/92 dated 05/05/2015

On 7081-DES-4
5-5-15

93
17.4.15

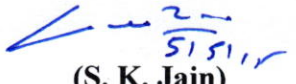
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 32/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310792969 dated 16.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/93 dated 05/05/2015

 No 82 DESH
5-5-15

94
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 72/1/81 (M/s Rajguru Enterprises Pvt. Ltd.)
(Advance Authorization No. 0310793079 dated 19.01.2015)**

Advance Authorisation may be ratified as under:

1. Words "other than rectangular/square shape & containing 75000 Kgs. of Cold Rolled Stainless Steel Nickel J1 quality " may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 97500 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW -TSW/94 dated 05 /05/2015

M 76 83-DESH
5/5/15

98
17.4.15

Government of India
Ministry of Steel
(Technical Division)

Subject : Ratification of norms in terms ;of Para 4.7 of HBP
(Vol.)Advance authorisation No. 5610004520 dated
21-01- 2015- M/s. Rsal Steel Pvt. Ltd. Indore.

DGFT may refer to their U.O. No.01/81/50/AM15/DES-2/65 dated
16.3.2015 whereby an application of M/s. Rsal Steel Pvt. Ltd. Indore has
been forwarded to Ministry of Steel for our comments/views.

In the above connection, DGFT is requested to ask the applicant
for furnishing the breakup of thicknesses to be exported and quantity
thereof and calculation of quantity thereof and calculation of quantity
of import item strictly as per SION under the aforesaid AA.


(S.K. Bhatnagar)

Dy. Industrial Adviser
Telefax : 011-23062490

✓ ^{Sahu} ~~Das~~ Shri P. Das, FTDO, DGFT, Udyog Bhawan, New Delhi
Ministry of Steel U. O. 2(5)/2015 TD dated 24.03.2015
25

99
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 26/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310793172 dated 21.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/99 dated 05/05/2015

21 No 84-DESH
51-5-15

101
17.4.15

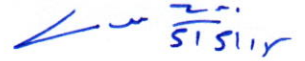
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 19/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310793191 dated 22.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


51511r

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/101 dated 05/05/2015

By No 85 DESH
5-5-15

102
17.04.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 31/1/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310793198 dated 22.01.2015)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Details of import item at Sl. No. 11 namely, Polidienne Compound and its specific use in the export products.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/102 dated 05/05/2015

Q NO 86 DESH
5-5-D

103
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 69/1/81 (M/s Anacon Process Controls Pvt. Ltd.)
(Advance Authorization No. 0310793389 dated 29.01.2015)**

Advance Authorization may be ratified as per GN-4 for Engineering products

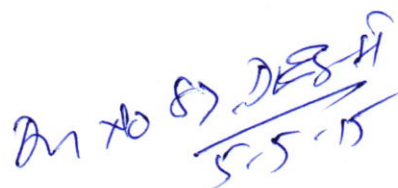
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/49/2015-TSW -TSW/103 dated 05/05/2015



104
17.6.15

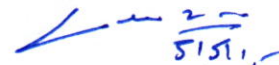
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 47/1/81 (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310793498 dated 02.02.2015)**

Firm may be asked to submit the following information:

1. Difference in export item namely, "Copper Rods" and import item namely, Continuous Cast Copper Wire Rods supported by manufacturing operations involved.
2. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view


5.5.15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/104 dated 05/05/2015

By no 88 DES-II
5.5.15

105
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 48/1/81 (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310793497 dated 02.02.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Justification for manufacture of "Copper Sheets" from "Continuous Cast Copper Wire Rods" supported by manufacturing operations involved.

Norms committee may take a view

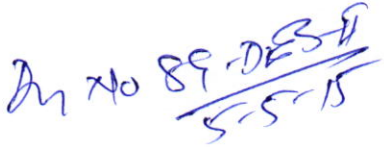


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/105 dated 05/05/2015


In No 89-DESI
5-5-15

108
17-4-15

Government of India
Ministry of Steel
Technical Division

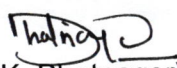
DGFT may please refer to their UO No. 01/81/50/AM-15/DES-II/02 dated 10.04.2015 regarding ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 0310793590 dated 04.02.2015 of M/s POSCO Electrical Steel India Limited, Mumbai. In this connection, the following quantity of import may be allowed against export:

Sl. No.	Item of Export	Qty	Item of import	Qty
1	Cold Rolled Non Grain Oriented Electrical Steel Coils 50PN470/M470-50A/S-18(M470-50A)JS-50A470/M470-50A Thickness: 0.5mm (+)/(-)8% Width:1000-1250mm	16000MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	16480 MT
2	Cold Rolled Non Grain Oriented Electrical Steel Coils Grade: 65PN470/M470-65A/Thickness: 0.65mm(+)/(-)8% Width: 1000-1250mm	1000MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	1030 MT
3	Cold Rolled Non Grain Oriented Electrical Steel Coils grade: 50PN400/M400-50A/JS-50A400 Thickness: 0.5mm (+)/(-)8% Width: 1000-1250mm	500MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	515 MT
4	Cold Rolled Non Grain Oriented Electrical Steel Coils grade: 65PN400/M400-65A/JS-65A400 Thickness: 0.65mm (+)/(-)8% Width 1000-1250mm	1000MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	1030 MT
5	Cold Rolled Non Grain Oriented Electrical Steel Coils Grade: 50PN350/M350-50A/JS-50A350 Thickness: 0.5mm Width: 1000-1250mm	500MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	515 MT
6	Cold Rolled Non Grain Oriented Electrical Steel	500MT	Cold Rolled Full Hard (CRFH) steel sheets in	515 MT

	Coils Grade:50PN310/M310-50A/JS-50A310 Thickness 0.5mm(+)(-)/8% Width: 1000-1250mm		coils of relevant grade, thickness and width.	
7	Cold Rolled Non Grain Oriented Electrical Steel Coils Grade 35PN270/M270-35A/JS-35A270 Thickness: 0.35mm (+)(-)/8% Width: 1000-1250mm	500MT	Cold Rolled Full Hard (CRFH) steel sheets in coils of relevant grade, thickness and width.	515 MT

The quantity has been calculated allowing thereby 3% net of wastage towards cold rolling of imported coils following by cleaning, heat treatment and side trimming to get the desired thickness and width.

This issue with the approval of the competent Authority.


(S.K. Bhatnager)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udgoy Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(12)/2014-TW dated 28.04.2015

109
17.4.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

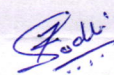
30(10)/15-ME

Subject: AA no 0510393095 dated 05.02.15 in respect of M/s Bindal Smelting Pvt. Ltd.

The following information is required:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Difference between the import and export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


17/4/15
(K.S.Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(10)/15-ME dated 17.04.15

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17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 60/1/81 (M/s Larsen & Toubro Limited) (Advance Authorization No. 0310793682 dated 06.02.2015)

Advance Authorization may be ratified as under:

1. Net empty weight of export product 1 may be specified as 762.364 MT.
2. Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export product.
3. Quantity of import item at Sl. No. 1 may be allowed 1.0392 Kgs./Kg. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed 1.03 Kgs./Kg. content in the export product as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 129108 Kgs. as 1.05 Kgs./Kg. content in the export product.
6. Quantity of import item at Sl. No. 4 may be allowed as 72392 Kgs. as 1.03 Kgs./Kg. content in the export product.

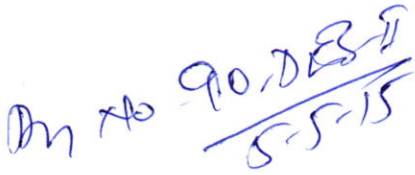
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/49/2015-TSW/110 dated 05/05/2015


Dn No 90.023.1
5-5-15

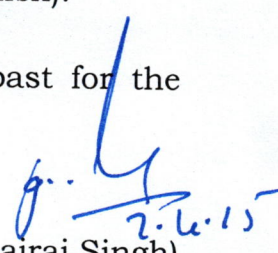
113
17.04.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710107605 dated 12.02.2015.

Reference above application the firm may be requested to furnish following information:

1. Copy of Advance Authorization (description of items in English).
2. Information as per Sl. No. 5 & 11 of SDL.
3. Details of Advance Authorization if any ratified in the past for the same export products and inputs.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(81)/2015/TSW(B)/ 153

dated 07.04.2015.

- 135 -

17.4.15

112
156-11

RECEIVED
FEDERAL BUREAU OF INVESTIGATION
U. S. DEPARTMENT OF JUSTICE

TO : DIRECTOR, FBI (100-374301)
FROM : SAC, NEW YORK (100-100000) (P)
SUBJECT: [Illegible]

RE: [Illegible] (100-374301) (P)
[Illegible]

1. [Illegible]
2. [Illegible]
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Very truly yours,
[Illegible]
Special Agent in Charge

115
17.4.15

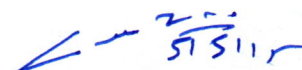
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 62/1/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310793855 dated 12.02.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

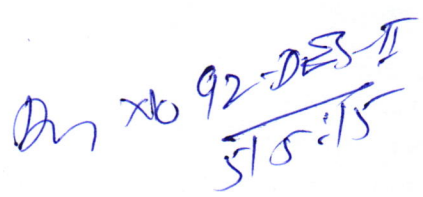


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/115 dated 05/05/2015



116
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 63/1/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310793854 dated 12.02.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/116 dated 05/05/2015

By NO 93 DESH
5-5-15

117
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015- Case No. 8/1/81 (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510393195 dated 13.02.2015)**

Taking clue from SIONs C-1196 & C-1197, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 Kgs./kg. content in the export item.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/117 dated 05/05/2015

*On 20/04/2015
5-5-15*

118
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 9/1/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510393185 dated 13.02.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of 3LPE coating and FBE coating in export item at Sl. No. 1
3. Detailed calculations/basis for the quantities of import items at Sl. No. 6, 7, 8 & 10, supported by coating/lining thicknesses and coating/lining areas in the export product at Sl. No. 1 and wastages claimed at each stage of manufacture.
4. Specific use of import item at Sl. No. 9(Phenolic primer) and detailed calculations/basis for its quantity.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/118 dated 05/05/2015

On No 95-DES-11
5-5-15

122
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 66/1/81 (M/s Zenium Cables Limited) (Advance Authorization No. 0310793900 dated 16.02.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Length of cables in addition to their weights
3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

✓ 5.5.15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/122 dated 05 /05/2015

B1 NO 96-DESH
5.5.15

126
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015- Case No. 14/1/81 (M/s JMW India (P) Limited)
(Advance Authorization No. 0510393269 dated 19.02.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 102000 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 103000 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184 and C-1189.

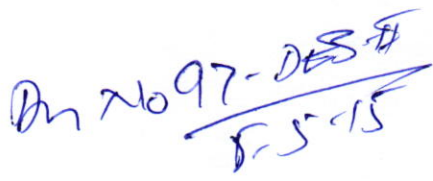
Norms committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/126 dated 05/05/2015


On No 97-08-15

127
17.4.15

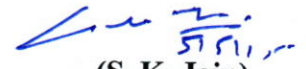
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 18/1/81 (M/s Copral Insulated Conductors Pvt. Limited) (Advance Authorization No. 0410160173 dated 19.02.2015)

Firm may be asked to submit the following details:

1. Specifications of export products with size/specifications and quantities thereof in Kgs. & meters.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/127 dated 05/05/2015

On NO 98-DES-11
5/5-15

133
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015- Case No. 44/1/81 (M/s Manaksia Coated Metals and Industries Limited) (Advance Authorization No. 0210205598 dated 24.02.2015)

Firm may be asked to submit the following information:

1. Reason for higher thickness of Galvanised steel sheets/Coils in export products (0.50 mm & 0.45 mm) as compared to 0.48 mm & 0.43 mm of import items.
2. Process of manufacture and wastages claimed at each stage of manufacture.
3. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise.

Norms committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/133 dated 05/05/2015

By No 100054
5-5-15

131
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015- Case No. 70/1/81 (M/s Nirlep Appliances Limited) (Advance Authorization No. 0310794034 dated 20.02.2015)

Firm may be asked to submit the following details:

1. Number of layers of interior PTFE Non stick coating and thicknesses thereof.
2. Detailed calculations for the quantities of import items with wastages claimed at different stages of manufacture.
3. Quantities of import item at Sl. No.1 (Aluminium Circles) in Nos. also in addition to its weight
4. Information in respect of item at S. No. 4 & 5 of Standard Deficiency Format, export product wise.

Norms committee may take a view.



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/131 dated 05/05/2015

On No 99-255-8
5-5-15

137
17.4.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(9)/15-ME

Subject: AA no. 0310794209 dated 26.02.15 in respect M/s Phoenix Industries
pvt Ltd Mumbai

The norms may be fixed as follows:-

Import may be allowed, as applied, inclusive of 1% wastage.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
17/4/15

(K.S.Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(9)/15-ME dated 17.04.15

138
17.4.15

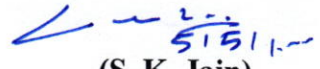
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. 38/1/81(M/s KEI Industries Limited) (Advance Authorization No. 0510393406 dated 27.02.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.
4. Wastage claimed on each import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/138 dated 05/05/2015

On 210 101-DES-II
5-5-15

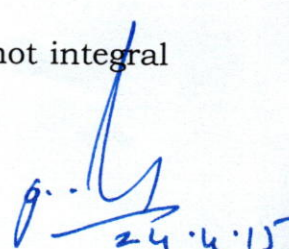
139
17.4.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s ABB India Ltd. for ratification of norm of AA No. 0710107778 dated 10.03.2015.

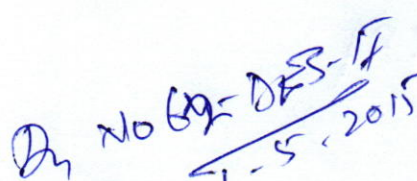
Reference above application the firm may be requested to furnish following information:

1. Copy of Advance Authorization.
2. Information as per Sl. No. 4, 5, 8 & 11 of SDL.
3. Reason why import items listed form Sl. No. 13 onwards are not integral multiples of export product quantity.


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(99)/2015/TSW(B)/ 292 dated 24.04.2015.


Dy No 69-DES-II
1-5-2015

141
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 42/1/81 (M/s Luxfer Uttam India Pvt. Ltd.)
(Advance Authorization No. 0510393506 dated 11.03.2015)**

Firm may be asked to submit the following information:

1. Difference in export and import items
2. Details of manufacturing operations on import items.
3. Details of any other inputs in export items, imported or indigenous, if any.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/49/2015-TSW/141 dated 05/05/2015

By No 102-DESA
5-5-15

143
17.4.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Salzer Electronics Ltd. for ratification of norm of
AA No. 3210077481 dated 12.03.2015.

Reference above, the application of the firm has been examined and
based on information made available therein the proposal is recommended as
under:

Export Product: Toroidal Transformers – 13,350 Nos.

Imported Inputs:

- (i) Ferrite Core – 1No./EP on net to net basis as per condition of GN-4
- (ii) Enamelled Aluminium Wire – 1.01 kg/kg content in the EP.

This issue with the approval of IA(KKT).

 24/4/15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(107)/2015/TSW(B)/ 290 dated 24.04.2015.

On No 64-DES-II
1.5.15

145
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 39/1/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510393588 dated 16.03.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of internal lining and external coating in export items at Sl. No. 1 to 5.
3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in the export products at Sl. No. 1 to 4 and wastages/claimed at each stage of manufacture.

Norms committee may take a view

✓ 5/5/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/145 dated 05/05/2015

Bh 210 103-DEB#
5-5-15

147
17.4.15

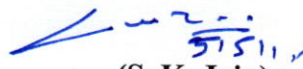
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015- Case No. 40/1/81 (M/s JMW India (P) Limited)
(Advance Authorization No. 0510393619 dated 18.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 204000 Kgs. as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1184.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/147 dated 05/05/2015

An No 104-DEEP
5-5-15

148
17.4.15

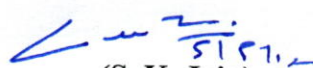
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015- Case No. 57/1/81 (M/s JMW India (P) Limited)
(Advance Authorization No. 0510393618 dated 18.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 204000 Kgs. as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1184.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/148 dated 05/05/2015

On 210 105-DESA
5-5-15

149
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 35/1/81 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510393643 dated 19.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 88 MT as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/149 dated 05/05/2015

By No 106-2015
5-5-15

180
17.4.15

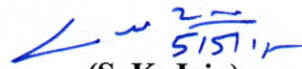
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 36/1/81 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510393644 dated 19.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 52.8 MT & 45.1 MT respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/150 dated 05/05/2015

*In no 107. DIPP
5-5-15*

153
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 37/1/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510393669 dated 20.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 150 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/153 dated 05/05/2015

Dr No 108.025.11
5-5-15

156
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. 53/1/81 (M/s Siechem Technologies Pvt. Limited)
(Advance Authorization No. 0410160372 dated 30.03.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6657.8 Kgs. taking clue from Engineering Table 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No12/49/2015-TSW/156 dated 05/05/2015

By NO 109.25/15
51 5-15

S/NO. 2
17.4.15

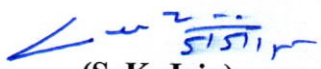
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/04/2015 - Case No. A/R-55 (M/s Ankit Fasteners Pvt. Ltd.)
(Advance Authorization No. 0710079421 dated 27.05.2011)**

Firm may be informed as under:

1. Quantities of import items at Sl. No.1 & 2 have been reduced as 50 % recovery has been taken from scrap generated during the manufacturing process.
2. Quantity of import item at Sl. No.3 may be allowed as 1.128 Kgs./Kg. content in export product at Sl. No. 3 after taking clue from SION C-1765

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/55-A/R dated 05 /05/2015

An no 110 D/S
5-5-15

Sl. No. 3
17.4.15

2/3/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Voith Hydro Pvt. Ltd. for ratification of norm of
AA No. 0510340125 Dated 05.12.2012.

Reference: DGFT ID Note No. 01/81/50/427/AM 13/DES II/217 Dated 01.01.2015.

O/o DGFT may refer to firm's reply dated 26.03.2014 received in this office under above reference. Based on information/calculation made available in the reply, the norm for subject authorization are recommended as under:

EXPORT PRODUCT: Stator Core Lamination
for 50 MW Hydro Generator- 1 kg.

IMPORT: CRNGO Electrical Steel Coil- 1.2 kg.

This has the approval of JS (RKS).

19.2.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(4)/ 2013-TSW(B)/ 86 dated 19.02.2015

By No 1417-DES II
5.3.15

S/No. 4
17.4.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/04/2015 - Case No. A/R-57 (M/s Punj Lloyd Limited) (Advance Authorization No. 0310718100 dated 24.12.2012)

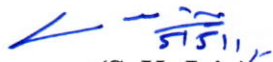
Advance Authorisation may be ratified as under:

1. Following may be added with the description of export item at Sl. No. 1.

14" x15.9 mm WT 30 mm CWC & 3.5 mm 3LPP Coated	9881 Meters	2388.15 MT
14" x15.9 mm WT 50 mm CWC & 3.5 mm 3LPP Coated	1750 Meters	595.68 MT

2. Total net weights of export items at Sl. No. 1 & 2 may be specified as 2983.83 MT & 5.14 MT respectively.
3. Words "14" x15.9 mm" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 11631 Meters (1637.41MT) on net to net basis with accountability clause.
4. Import items at Sl. No. 2 to 5 may be allowed on net to net basis with accountability clause.
5. Import item at Sl. No. 6 is 3LPP Coating and CWC by supporting manufacturer in the country. As it is not an import item, NC may take a view in the matter.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/57-A/R dated 05/05/2015

M NO III-DEPT
5-5-15

S1.NO.11
17.4.15

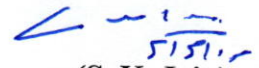
**Department of Industrial Policy & Promotion
(TSW)**

Meeting dated 17/04/2015 -Case No. A/R-07 (M/s Jay Bhawani Metal Industries) (Advance Authorization No. 0310775181 dated 20.03.2014)

Firm may be asked to submit the following information:

1. Specific item(s) with their sizes/specification exported against the Advance Authorisaion and quantities thereof.
2. Process of manufacture of the items actually exported against the Advance Authorisaion from the import item namely, "Copper Wire Rod 8MM" with wastage claimed at each stage of manufacture.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/49/2015-TSW/7-A/R dated 05 /05/2015

*Dr. No 112 DESH
5-5-15*

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

— 12/12 —

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to....., Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....